



**CENTRAL AFRICAN CONVENTION FOR THE
CONTROL OF SMALL ARMS AND LIGHT WEAPONS,
THEIR AMMUNITION AND ALL PARTS AND
COMPONENTS THAT CAN BE USED FOR
THEIR MANUFACTURE, REPAIR AND ASSEMBLY**

**CONVENTION DE L'AFRIQUE CENTRALE POUR
LE CONTRÔLE DES ARMES LÉGÈRES ET DE PETIT CALIBRE,
DE LEURS MUNITIONS ET DE TOUTES PIÈCES ET
COMPOSANTES POUVANT SERVIR À LEUR FABRICATION,
RÉPARATION ET ASSEMBLAGE**

**CONVENCIÓN DE ÁFRICA CENTRAL PARA EL CONTROL
DE LAS ARMAS PEQUEÑAS Y LAS ARMAS LIGERAS,
SUS MUNICIONES Y TODAS LAS PIEZAS Y COMPONENTES
QUE PUEдан SERVIR PARA SU FABRICACIÓN,
REPARACIÓN Y ENSAMBLAJE**



UNITED NATIONS

2010

**CENTRAL AFRICAN CONVENTION FOR THE
CONTROL OF SMALL ARMS AND LIGHT WEAPONS,
THEIR AMMUNITION AND ALL PARTS AND
COMPONENTS THAT CAN BE USED FOR
THEIR MANUFACTURE, REPAIR AND ASSEMBLY**



**UNITED NATIONS
2010**

PREAMBLE

We, Heads of State and Government of the States members of the Economic Community of Central African States (ECCAS) and the Republic of Rwanda, and States members of the United Nations Standing Advisory Committee on Security Questions in Central Africa (“the Committee”);

Recalling the principles of the Charter of the United Nations, especially those concerning disarmament and arms control and those inherent in the right of States of individual or collective self-defence, non-intervention and non-interference in the internal affairs of another State, and prohibition of the use or threat to use force;

Taking into account the importance of the Protocol against the Illicit Manufacturing of and Trafficking in Firearms, Their Parts and Components and Ammunition, supplementing the United Nations Convention against Transnational Organized Crime; the United Nations Programme of Action to Prevent, Combat and Eradicate the Illicit Trade in Small Arms and Light Weapons in All Its Aspects; the International Instrument to Enable States to Identify and Trace, in a Timely and Reliable Manner, Illicit Small Arms and Light Weapons; and the United Nations Basic Principles on the Use of Force and Firearms by Law Enforcement Officials;

Reaffirming the importance of United Nations Security Council resolution 1325 (2000) and subsequent resolutions 1820 (2008), 1888 (2009) and 1889 (2009) on women, peace and security;

Taking into account the importance of the United Nations Convention on the Elimination of All Forms of Discrimination against Women, and also the Windhoek Declaration and the Namibia Plan of Action on Mainstreaming a Gender Perspective in Multidimensional Peace Support Operations;

Reaffirming also the importance of Security Council resolution 1612 (2005) and subsequent resolutions on children and armed conflict and condemning the recruitment of children in armed forces and their participation in armed conflicts;

Recalling also the relevant provisions of the Constitutive Act of the African Union and the Bamako Declaration on an African Common Position on the Illicit Proliferation, Circulation and Trafficking of Small Arms and Light Weapons;

Aware of the harmful effects on development of the chaotic proliferation and uncontrolled circulation of small arms and light weapons, and the fact that poverty and the lack of prospects for a better future create conditions conducive to the misuse of such arms, especially by youth;

Taking account also of the actions taken under the Brazzaville Programme of Priority Activities for the implementation in Central Africa of the United Nations Programme of Action to Prevent, Combat and Eradicate the Illicit Trade in Small Arms and Light Weapons in All Its Aspects;

Taking account also of the importance of instruments for the implementation of confidence-building measures among Central African States, such as the Non Aggression Pact, the Mutual Assistance Pact and the Protocol relating to the Council for Peace and Security in Central Africa (COPAX).

Considering that the illicit trade and trafficking in small arms and light weapons poses a threat to the stability of States and to the security of their populations by, inter alia, promoting armed violence, prolonging armed conflict and encouraging the illicit exploitation of natural resources;

Mindful of the need to ensure that peace and security remain one of the major goals of relations among Central African States;

Taking into account the porous nature of borders between our States and how difficult it is for States to stop the illicit trade and trafficking in small arms and light weapons, their ammunition and all parts and components that can be used for their manufacture, repair and assembly;

Recalling that bladed weapons are tools that can be used for violent and criminal purposes;

Anxious to fight the phenomenon of roadblockers, cross-border insecurity and organized crime;

Recognizing the important contribution of civil society organizations in the fight against the illicit trade and trafficking in small arms and light weapons;

Taking into account that certain members of the Committee have signed the Protocol on the Control of Firearms, Ammunition and Other Related Materials in the Southern African Development Community Region and the Nairobi Protocol for the Prevention, Control and Reduction of Small Arms and Light Weapons in the Great Lakes Region and the Horn of Africa, and

considering that this Convention is fully consistent with the efforts being made by the Central African States to combat illicit weapons at the subregional, continental and global level;

Bearing in mind the adoption on 18 May 2007, of the Sao Tomé Initiative whereby the States that are members of the Committee decided, *inter alia*, to draw up a legal instrument on the control of small arms and light weapons in Central Africa;

Have agreed as follows:

CHAPTER I: PURPOSE AND DEFINITIONS

ARTICLE 1: PURPOSE

The purpose of this Convention is to:

1. Prevent, combat and eradicate, in Central Africa, the illicit trade and trafficking in small arms and light weapons, their ammunition and all parts and components that can be used for their manufacture, repair and assembly;

2. Strengthen the control, in Central Africa, of the manufacture, trade, movement, transfer, possession and use of small arms and light weapons, their ammunition and all parts and components that can be used for their manufacture, repair and assembly;

3. Combat armed violence and ease the human suffering caused in Central Africa by the illicit trade and trafficking in small arms and light weapons, their ammunition and all parts and components that can be used for their manufacture, repair and assembly;

4. Foster cooperation and confidence among States Parties and cooperation and dialogue among Governments and civil society organizations.

ARTICLE 2: DEFINITIONS

For the purposes of this Convention:

(a) Small arms and light weapons: any man-portable lethal weapon that expels or launches, is designed to expel or launch, or may be readily converted to expel or launch a shot, bullet or projectile by the action of an explosive, excluding antique small arms and light weapons or their replicas. Antique small arms and light weapons and their replicas shall be defined in

accordance with domestic law. In no case shall antique small arms and light weapons include those manufactured after 1899;

(b) Small arms: broadly speaking, weapons designed for individual use. They include, inter alia, revolvers and self-loading pistols, rifles and carbines, sub machine guns, assault rifles and light machine guns;

(c) Light weapons: broadly speaking, weapons designed for use by two or three persons serving as a crew, although some may be carried and used by a single person. They include, inter alia, heavy machine guns; hand-held under-barrel and mounted grenade launchers; portable anti-aircraft guns; portable anti-tank guns; recoilless rifles; portable launchers of anti-tank missile and rocket systems; portable launchers of anti-aircraft missile systems; and mortars of a calibre of less than 100 millimetres;

(d) Ammunition: the complete round or its components, including cartridge cases, primers, propellant powder, bullets or projectiles, that are used in a firearm, provided that those components are themselves subject to authorization in the respective State Party;

(e) Transfer: the import, export, transit, trans-shipment and transport or other movement to, across and from the territory of one State Party of small arms and light weapons, their ammunition and all parts and components that can be used for their manufacture, repair and assembly;

(f) Illicit: anything done in violation of the provisions of this Convention;

(g) Illicit manufacturing: manufacturing or assembly of small arms and light weapons, their parts and components or their ammunition:

- from parts and components illicitly trafficked;
- without a licence or authorization from a competent authority of the State Party where the manufacture or assembly takes place;
- without marking the small arms and light weapons at the time of manufacture, in accordance with this Convention;

(h) Illicit trafficking: the import, export, acquisition, sale, delivery, movement or transfer of small arms and light weapons, their ammunition and parts and components that can be used for their manufacture, repair and assembly from across the territory of one State Party to that of another State Party if any one of the States Parties concerned does not authorize it in

accordance with the terms of this Convention or if the weapons and ammunition are not marked in accordance with this Convention;

(i) Parts and components: that can be used for the manufacture, repair and assembly of small arms and light weapons and their ammunition (9): any element or replacement element specifically designed for small arms or light weapons and essential to their operation, including a barrel, frame or receiver, slide or cylinder, bolt or breechblock, and any device designed or adapted to diminish the sound caused by firing a such a weapon, and any chemical substance serving as an active material and used as a propellant or explosive agent;

(j) Tracing: the systematic tracking of illicit small arms and light weapons, their ammunition and parts and components that can be used for their manufacture, repair or assembly, found or seized in the territory of a State from the point of manufacture or the point of importation through the lines of supply to the point at which they became illicit;

(k) Broker: any person or entity acting as an intermediary that brings together relevant parties and arranges or facilitates a potential transaction of small arms and light weapons in return for some form of benefit, whether financial or otherwise;

(l) Brokering activities: can take place in the broker's country of nationality, residence or registration; they can also take place in another country. The small arms and light weapons do not necessarily pass through the territory of the country where the brokering activity takes place, nor does the broker necessarily take ownership of them;

(m) Activities closely associated with brokering: activities that do not necessarily, in themselves, constitute brokering may be undertaken by brokers as part of the process of putting a deal together to gain a benefit. These may include, for example, acting as dealers or agents in small arms and light weapons, providing for technical assistance, training, transport, freight forwarding, storage, finance, insurance, maintenance, security and other services;

(n) Non-State armed group: a group that could potentially use weapons as part of its use of force in order to achieve political, ideological or economic goals, but which is not part of the formal military establishment of a State, alliance of States or intergovernmental organization and over which the State in which it operates has no control;

(o) Civil society organization: any non-State, not-for-profit, voluntary, non political organization that is registered with the competent authorities and that has an official structure and acts within the social sphere;

(p) Marking: mark on a weapon or ammunition that makes it easy to identify in accordance with this Convention;

(q) Central Africa: the geographical area covering the 11 States that are members of the United Nations Standing Advisory Committee on Security Questions in Central Africa, namely, the Republic of Angola, the Republic of Burundi, the Republic of Cameroon, the Central African Republic, the Republic of Chad, the Republic of the Congo, the Democratic Republic of the Congo, the Republic of Equatorial Guinea, the Gabonese Republic, the Republic of Rwanda and the Democratic Republic of Sao Tomé and Príncipe;

(r) End-user certificate: document used to identify, monitor and certify the end-user and the intended end use before the competent authorities issue an import or export licence;

(s) Visitor's certificate: a document giving a visitor temporary authorization for the duration of their stay in a State Party to this Convention, to bring their weapons into or through the country and to use them, as appropriate, for purposes specified by the competent national authorities;

(t) Destruction: process whereby a weapon, ammunition or explosive is rendered permanently inert so that it can no longer operate as it was designed to operate;

(u) National stockpile: all the small arms and light weapons, their ammunition and all parts and components that can be used for the their manufacture, repair and assembly held by a country, including those in the possession of the armed forces, security forces and manufacturing firms working for the State;

(v) Management of the national stockpile: procedures and activities to ensure safe and secure storage, transport, handling, accounting and recording of small arms and light weapons, their ammunition and all parts and components that can be used for the manufacture, repair and assembly of such weapons.

CHAPTER II: TRANSFERS

ARTICLE 3: AUTHORIZATION OF TRANSFERS TO STATES

1. States Parties shall authorize the transfer of small arms and light weapons, their ammunition and all parts and components that can be used for their manufacture, repair and assembly to, through and from other States.

2. The only grounds for authorizing the transfers are that they are necessary in order to:

(a) Maintain law and order, or for defence or national security purposes;

(b) Participate in peacekeeping operations conducted under the aegis of the United Nations, the African Union, the Economic Community of Central African States or other regional or subregional organizations of which the State Party concerned is a member.

ARTICLE 4: PROHIBITION OF TRANSFERS TO NON-STATE ARMED GROUPS

States Parties shall prohibit any transfer of small arms and light weapons, their ammunition and all parts and components that can be used for their manufacture, repair and assembly to, through and from their respective territories to non-State armed groups.

ARTICLE 5: PROCEDURE AND CONDITIONS FOR THE ISSUANCE OF TRANSFER AUTHORIZATIONS

1. States Parties shall set up, and maintain at the national level, a system for authorizing the transfer of small arms and light weapons, their ammunition and all parts and components that can be used for their manufacture, repair and assembly to, through and from their respective territories.

2. States Parties shall each designate a national body to be responsible for handling issues relating to the issuance of transfer authorizations both to public institutions and to qualified private actors, in accordance with the national laws and regulations in force.

3. States Parties shall require that any request for a transfer authorization from a public institution or a private individual be addressed by the applicant

to the competent national body and that it contain, at the very least, the following information:

(a) Quantity, nature and type of weapon, including all the information concerning markings, in accordance with this Convention;

(b) Name, address and contact details of the supplier and his representative;

(c) Name, address and contact details of the companies and individuals involved in the transaction, including brokers;

(d) Number and time frame of shipments, routes, transit locations, type of transport used, companies involved in importing, forwarding agents and relevant information about storage conditions;

(e) End-user certificate;

(f) Description of the end use of the small arms and light weapons, ammunition and all parts and components that can be used for their manufacture, repair and assembly;

(g) Designation of where they are to be loaded and unloaded.

4. When issuing a transfer authorization States Parties shall include, at the very least, the following information:

(a) Place and date of authorization;

(b) Date the authorization expires;

(c) Exporting, importing, trans-shipment or transit country;

(d) Name and full and up-to-date details of end-user and broker;

(e) Quantity, nature and type of weapons concerned;

(f) Name and full and up-to-date details of the end-user and signature of applicant;

(g) Practical means of transport, complete details regarding the carrier and time frame for transport;

(h) Name and full and up-to-date details and signature of the authority issuing the authorization.

5. Notwithstanding the provisions of article 3 and the national laws and regulations in force the States Parties agree that a transfer authorization shall be denied by the competent national body if:

(a) There is a possibility that the small arms and light weapons, their ammunition and all parts and components that can be used for their manufacture, repair and assembly might be diverted, in the importing or transit State, to unauthorized use or users or to illicit trade, or even re-exported;

(b) The small arms and light weapons, their ammunition and all parts and components that can be used for their manufacture, repair and assembly are to be or might be used to commit violations of international human rights law or international humanitarian law; to commit war crimes, genocide or crimes against humanity; or for terrorist purposes;

(c) The transfer of the small arms and light weapons, their ammunition and all parts and components that can be used for their manufacture, repair and assembly might violate an international arms embargo;

(d) The applicant has, on the occasion of a prior transfer, violated the letter and spirit of national texts in force that regulate transfers and the provisions of this Convention;

6. The States Parties shall take the necessary steps to harmonize, at the subregional level, administrative procedures and supporting documents for authorizations for the transfer of small arms and light weapons, their ammunition and all parts and components that can be used for their manufacture, repair and assembly.

ARTICLE 6: END-USER CERTIFICATE

1. The States Parties shall draw up an end-user certificate and the administrative procedures and supporting documents needed for such certificates. A certificate shall be issued for each import shipment and shall be contingent upon the applicant's having obtained an import authorization issued by the competent authorities.

2. The States Parties shall harmonize the contents of the end-user certificates at the subregional level.

CHAPTER III: POSSESSION BY CIVILIANS

ARTICLE 7: PROHIBITION OF THE POSSESSION OF SMALL ARMS BY CIVILIANS

1. The States Parties shall enact provisions, in accordance with the laws and regulations in force, to prohibit the possession, carrying, use and trade of small arms by civilians within their respective territories.
2. The States Parties shall enact national laws and regulations to penalize the possession of small arms by civilians.

ARTICLE 8: AUTHORIZATION OF THE POSSESSION OF LIGHT WEAPONS BY CIVILIANS

1. The States Parties shall determine, in accordance with the laws and regulations in force, the conditions for authorization of the possession, carrying, use and trade by civilians of light weapons, except for those manufactured to military specifications, such as sub-machine guns, assault rifles and light machine guns.
2. The States Parties shall define the administrative procedures governing requests for and issuance of licences for the possession, carrying, use and trade of light weapons by civilians. A licence shall be issued for each light weapon in the possession of a civilian.
3. The States Parties shall issue licences only to civilians who meet, at a minimum, the following conditions:
 - (a) Are of legal age, as defined by the national legislation;
 - (b) Have no criminal record and have undergone a good conduct investigation;
 - (c) Are not involved in any criminal proceedings and do not belong to a gang or a group of bandits;
 - (d) Provide a valid reason for the need to possess, carry, use and trade in light weapons;
 - (e) Prove that they are familiar with the laws governing light weapons;

(f) Provide proof that the light weapon will be stored in a safe place and separately from its ammunition;

(g) Have no record of domestic violence or any psychiatric history;

(h) Provide a complete and up-to-date physical address.

4. The States Parties shall impose a limit on the number of light weapons that may be possessed by the same individual.

5. The States Parties shall establish a minimum period of 30 days and any additional time they deem appropriate before a licence is issued in order to enable the competent authorities to do all the necessary checking.

6. Licences granted to civilians for the possession of light weapons must include an expiration date not to exceed five years. At the expiration of each licence, requests for renewal shall be subject to a complete review of the conditions cited in paragraph 3 of this article.

7. Persons wishing to turn in their weapons must voluntarily deposit them, against receipt, either at the powder magazine of the competent administration or at the police station or gendarmerie nearest to their domicile. Weapons thus turned in voluntarily shall become the property of the State and shall be transferred, if necessary, to the powder magazine for their destruction.

8. The States Parties shall enact laws and regulations for the strict prohibition of the carrying of light weapons by civilians in public places.

ARTICLE 9: MEASURES FOR CONTROL OF THE POSSESSION OF LIGHT WEAPONS BY CIVILIANS

1. The States Parties shall determine by law or by regulation the national administrative procedures and measures for the granting or withdrawal of licences for the possession of light weapons.

2. The States Parties shall revise, update and harmonize national administrative procedures and measures for the granting and withdrawal of authorizations for the possession of light weapons.

3. The States Parties shall establish norms and standards for the proper management of stocks of weapons and ammunition possessed by civilians, particularly manufacturers and dealers.

4. The States Parties shall define by law or regulation the penalties, including civil and criminal penalties, for violations with respect to the possession of light weapons by civilians.

5. The States Parties shall keep a register of owners and dealers of light weapons in their respective territories and shall maintain an electronic database pertaining thereto.

6. The States Parties shall set up a subregional common system for verification of the validity of licences granted at the national level for the possession of, carrying, use and trade in light weapons by civilians. They shall establish for that purpose an electronic database of licences accessible to the competent services of each of the States Parties.

ARTICLE 10: VISITOR'S CERTIFICATE

1. The States Parties shall require that civilians without authorization for the possession of light weapons valid in the State in question who wish to import or ship in transit, through their respective territories light weapons and their ammunition in their possession must obtain a visitor's certificate authorizing temporary import for the length of their stay or temporary transit.

2. The States Parties shall designate the competent national body responsible for dealing with matters connected with the issuance of visitors' certificates.

3. The States Parties stipulate that the visitors' certificates must include, as a minimum, all the following information: number of weapons, proof of ownership of the weapons, as well as their technical specifications, including the marking components, in order to establish their legality under national laws and the provisions of this Convention.

4. The States Parties shall set the maximum number of light weapons eligible for a visitor's certificate and the maximum duration of temporary import. They shall determine the duration of validity and number of certificates that may be granted to each visitor per year.

5. Every weapon in the possession of a visitor must have its own certificate. All weapons must be marked in accordance with the provisions of this Convention.

6. The States Parties undertake to harmonize the procedures for obtaining visitors' certificates and to prepare and publish an annual report on the visitors' certificates issued and denied.

CHAPTER IV: MANUFACTURE, DISTRIBUTION AND REPAIR

ARTICLE 11: AUTHORIZATION FOR MANUFACTURE, DISTRIBUTION AND REPAIR

1. The industrial manufacture and home production of small arms and light weapons, their ammunition and all parts and components that can be used for their manufacture, repair and assembly shall be subject to the granting of a licence and to strict control by the States Parties in the territories in which these activities are carried out.
2. The States Parties shall define by law or regulation the rules and procedures governing the industrial manufacture and home production as well as the distribution of small arms and light weapons, their ammunition and all parts and components that can be used for their manufacture, repair and assembly. They undertake to adopt policies and strategies for the reduction and/or limitation of the local manufacture of small arms and light weapons and their ammunition.
3. The States Parties stipulate that activities with respect to the manufacture, distribution and repair of small arms and light weapons, their ammunition and all parts and components that can be used for their manufacture, repair and assembly which are carried out without a licence are illicit and make their authors liable to penalties, including criminal penalties.
4. The States Parties undertake to define in their respective national legislation the conditions for granting a licence for the manufacture, distribution and repair of small arms and light weapons for legal entities.
5. The States Parties shall issue licences for manufacture, distribution and repair only to individuals who meet, at a minimum, the following conditions:
 - (a) Are of legal age, as defined by the national legislation in force;
 - (b) Have no criminal record and have undergone a good conduct investigation;
 - (c) Prove that they are familiar with the laws governing small arms and light weapons;
 - (d) Provide proof that the weapons and ammunition have been manufactured, distributed or repaired in conformity with the appropriate safety and security norms and procedures established by the laws and regulations in force;

(e) Have no history of domestic violence, no psychiatric history and no conviction for a crime using a small arm or a light weapon or violation of the legal provisions relating to the carrying of light weapons by civilians.

6. The States Parties shall ensure that licences are issued for a specific period not to exceed five years, after which every licence-holder must submit a request for renewal to the competent national authorities.

ARTICLE 12: MEASURES FOR THE CONTROL OF MANUFACTURE, DISTRIBUTION, REPAIR AND ENFORCEMENT

1. The States Parties stipulate that manufacturers, distributors and repairers shall provide the competent authorities with information concerning compliance with the rules and procedures in force with respect to the registration, storage and management of weapons and ammunition.

2. The States Parties stipulate that each small arm and light weapon, as well as all ammunition, must be marked at the time of manufacture, in accordance with the provisions of this Convention.

3. The States Parties shall establish norms and standards for the proper management of stocks of weapons and ammunition which have been manufactured and distributed so as to ensure their safety and security, and shall monitor compliance by authorized manufacturers, distributors and repairers.

4. The States Parties undertake to monitor and inspect manufacturers, distributors and repairers so as to ensure compliance with the laws and regulations in force.

5. The States Parties shall exercise the appropriate enforcement powers under their national laws, as well as their international obligations, in order to ensure that those who do not abide by the laws and regulations governing the activities of manufacturers, distributors and repairers of small arms and light weapons and their ammunition are subject to penalties, including the revocation of their licences and/or the confiscation of stocks.

6. The States Parties shall ensure that every entity holding a licence for manufacture, distribution or repair maintains an electronic database and a register in paper form to enable the competent authorities to monitor its activities.

CHAPTER V: OPERATIONAL PROCEDURES

ARTICLE 13: BROKERING

1. The States Parties shall register private individuals and companies established or operating in their respective national territories as brokers of small arms and light weapons, their ammunition and all parts and components that can be used for their manufacture, repair and assembly, regardless of their nationality.
2. The States Parties also stipulate that brokers are required to register in their country of origin and in their country of residence.
3. The States Parties undertake to enact laws and regulations limiting the maximum number of weapons brokers or brokering companies established or operating in their respective territories.
4. Without prejudice to the provisions of paragraph 1 of this article, financial and shipping agents of small arms and light weapons, their ammunition and all parts and components that can be used for their manufacture, repair and assembly, which are established and operating within or outside the territory of each State Party shall also be subject to registration.
5. The States Parties stipulate that financial and shipping agents of small arms and light weapons, their ammunition and all parts and components that can be used for their manufacture, repair and assembly must make financial transactions for the relevant operations through bank accounts that are traceable by the competent national authorities.
6. Brokers, including financial and shipping agents, who do not register with the competent national authorities, shall be considered illegal.
7. The States Parties shall require that all brokers, including financial and shipping agents duly registered with the competent national authorities, shall obtain a license in their country of origin or in their country of residence for each individual transaction in which they are involved, regardless of where the arrangements concerning the transaction are to be made.
8. The States Parties shall adopt legislative and regulatory measures to punish and establish as a criminal offence the illicit brokering of small arms and light weapons, their ammunition and all parts and components that can be used for their manufacture, repair and assembly.

ARTICLE 14: MARKING AND TRACING

1. The States Parties shall enact the necessary legislative and regulatory provisions to ensure that all small arms and light weapons, their ammunition and all parts and components that can be used for their manufacture, repair and assembly that are found in their respective territories bear a unique and specific marking applied upon manufacture or import.

2. All small arms and light weapons and all ammunition which is not marked in accordance with this Convention shall be considered illicit. Unless marked for use under the conditions defined by national laws and regulations and this Convention, such weapons and ammunition must be duly recorded and destroyed.

3. Marking shall be in alphanumeric script and must be legible. It shall be applied to as many parts of weapons as possible, but must appear on the barrel, the frame and especially, the breachblock.

4. Marking on ammunition must appear first of all on the case containing the powder or liquid used in the ammunition or the explosive.

5. The marking of weapons under this Convention shall include, at a minimum, the following elements:

- (a) The unique serial number of the weapon;
- (b) Identification of the manufacturer;
- (c) Identification of the country of manufacture;
- (d) Identification of the year of manufacture;
- (e) Calibre;
- (f) The ministerial department or State body under whose responsibility the weapon falls.

6. Importing countries must mark weapons and provide the year of import.

7. Without prejudice to the provisions of paragraph 2 of this article, and in order to increase the effectiveness of the marking and tracing of manufactured and/or imported weapons, a security marking shall also be applied. It shall be

made on parts which are hard to access after manufacture so as to enable identification of the weapon in the event that the classic marking is obliterated or falsified.

8. The security marking shall include the elements described in paragraph 5 of this article.

9. For ammunition, the marking shall include:

(a) A unique batch number;

(b) Identification of the manufacturer;

(c) Identification of the country and year of manufacture;

(d) Identification of the purchaser, the ammunition and the country of destination if this information is known at the time of manufacture.

10. The States Parties shall adopt a tracing procedure and may submit a tracing request to the Secretary-General of ECCAS, to any other organization to which they belong, or to another State, in respect of small arms and light weapons, their ammunition and all parts and components that can be used for their manufacture, repair and assembly found within their respective territorial jurisdictions and deemed illicit.

11. The States Parties shall ensure that the national Interpol offices are fully operational, and are able to request assistance from the headquarters of Interpol in the tracing of small arms and light weapons, their ammunition and all parts and components that can be used for their manufacture, repair and assembly.

ARTICLE 15: REGISTRATION, COLLECTION AND DESTRUCTION

1. The States Parties shall conduct semi-annual inspections to evaluate and inventory stockpiles and the conditions under which small arms and light weapons, their ammunition and all parts and components that can be used for their manufacture, repair and assembly in the possession of the armed and security forces and other authorized bodies are stored.

2. The States Parties shall collect, seize and register small arms and light weapons, their ammunition and all parts and components that can be used for their manufacture, repair and assembly that are surplus, obsolete or illicit.

3. The States Parties shall systematically destroy small arms and light weapons, their ammunition and all parts and components that can be used for their manufacture, repair and assembly that are surplus, obsolete or illicit and shall transmit the relevant information to the subregional database established by the Secretary-General of ECCAS.

4. The States Parties shall keep information concerning the destruction of small arms and light weapons, their ammunition and all parts and components that can be used for their manufacture, repair and assembly that are surplus, obsolete or illicit, in national electronic databases for a minimum of 30 years.

5. The States Parties shall adopt the most effective techniques for destruction, in accordance with the international norms in force.

6. The States Parties shall conduct joint operations to locate, seize and destroy illicit caches of small arms and light weapons, their ammunition and all parts and components that can be used for their manufacture, repair and assembly.

ARTICLE 16: MANAGEMENT AND SECURITY OF STOCKPILES

1. The States Parties shall maintain the security of depots and ensure the proper management of stockpiles of small arms and light weapons, their ammunition and all parts and components that can be used for their manufacture, repair and assembly at all times. For that purpose, they shall define and harmonize the necessary administrative measures and procedures for stockpile management, security and storage.

2. The administrative measures and procedures referred to in paragraph 1 of this article shall take into account, inter alia, determination of appropriate storage sites, establishment of physical security measures, definition of procedures for inventory management and recordkeeping, staff training and the identification of measures to ensure security during manufacture and transport.

3. The States Parties shall establish national inventories of small arms and light weapons, their ammunition and all parts and components that can be used for their manufacture, repair and assembly that are in the possession of the armed and security forces and any other competent State body.

4. The States Parties shall adopt the necessary administrative measures and procedures to strengthen the capacity to manage and secure stores of small arms and light weapons, their ammunition and all parts and components that

can be used for their manufacture, repair and assembly belonging to the armed and security forces and any other competent State body.

ARTICLE 17: BORDER CONTROL

1. The States Parties undertake to adopt appropriate legislative and regulatory measures to strengthen border control in order to put an end in Central Africa to the illicit traffic in small arms and light weapons, their ammunition and all parts and components that can be used for their manufacture, repair and assembly.

2. The States Parties shall establish fully operational customs administrations which shall cooperate with the international customs organization and Interpol, including in requesting their assistance to ensure effective control of small arms and light weapons and their ammunition at border entry points.

3. The States Parties agree to submit small arms and light weapons, their ammunition and all parts and components that can be used for their manufacture, repair and assembly to the border controls and taxation in force at the national level.

4. The States Parties undertake to develop and strengthen their cooperation at borders and specifically to organize joint and mixed transborder operations and patrols so as better to control the circulation of small arms and light weapons, their ammunition and all parts and components that can be used for their manufacture, repair and assembly.

5. The States Parties undertake to strengthen border controls by inter alia setting up mobile border posts equipped with non-intrusive technical facilities and by establishing a mechanism for cooperation and a system for the exchange of information among the border countries, in accordance with the provisions of this Convention.

ARTICLE 18: POINTS OF ENTRY OF SMALL ARMS AND LIGHT WEAPONS

1. Without prejudice to their other border control measures, the States Parties shall determine and secure in their respective territories the mode of transport for export and import, as well as a precise and limited number of points of entry for small arms and light weapons, their ammunition and all parts and components that can be used for their manufacture, repair and assembly.

2. The States Parties shall determine the order of precedence of the competent services over border controls with respect to small arms and light

weapons, their ammunition and all parts and components that can be used for their manufacture, repair and assembly.

3. The States Parties shall designate other competent bodies which may support the customs services in controlling small arms and light weapons and their ammunition at the border entry points.

4. The States Parties stipulate that small arms and light weapons, their ammunition and all parts and components that can be used for their manufacture, repair and assembly that do not pass through the official entry points are illicit.

5. The States Parties shall take the measures necessary for regular controls at official entry points, as determined by the competent authorities, over all of their respective territories.

ARTICLE 19: EDUCATION AND AWARENESS PROGRAMMES

1. The States Parties undertake to develop public and community education and awareness programmes at the local, national and regional levels to promote greater public and community involvement and to support the efforts to combat illicit trade and trafficking in small arms and light weapons, their ammunition and all parts and components that can be used for their manufacture, repair and assembly.

2. The education and awareness programmes shall aim to promote a culture of peace and involve all sectors of society, including civil society organizations.

CHAPTER VI: TRANSPARENCY AND EXCHANGE OF INFORMATION

ARTICLE 20: NATIONAL ELECTRONIC DATABASE

1. The States Parties shall establish and maintain, at the national level, a centralized electronic database on small arms and light weapons, their ammunition and all parts and components that can be used for their manufacture, repair and assembly.

2. The data shall be kept in the national databases for a minimum of 30 years, including marking procedures and all other relevant and related data.

3. All the data in the national electronic databases must also be kept by each State Party in paper form in a centralized national register.

4. The following information shall be registered in the database:

(a) Type or model, calibre and quantity of small arms and light weapons, their ammunition and all parts and components that can be used for their manufacture, repair and assembly, found in the national territory of each State Party, including those manufactured locally;

(b) The content of the marking as indicated in the present Convention;

(c) The names and addresses of the former and current owners of small arms and light weapons, their ammunition and all parts and components that can be used for their manufacture, repair and assembly and, if applicable, subsequent owners;

(d) The date of registration of small arms and light weapons, their ammunition and all parts and components that can be used for their manufacture, repair and assembly;

(e) The name and address of the shipper, any intermediary, the consignee and the user indicated on the end-user certificate;

(f) The origin, points of departure, transit, if applicable, entry and destination, as well as the customs notations and the dates of departure, transit and delivery to the end-user;

(g) Full details concerning export, transit and import licences (quantities and batches corresponding to the same licence as well as the validity of the licence);

(h) Full details concerning method(s) of shipment and shipper(s); the monitoring agency or agencies (on departure, at the point of transit if applicable and on arrival);

(i) Description of the nature of the transaction (commercial or non commercial, private or public, conversion, repair); and, where applicable, complete information concerning the insurer and/or the financial institution involved in the operation;

(j) Information concerning civilian owners of light weapons, in particular: name, address, marking of the weapon, licences;

(k) The name and complete and up-to-date addresses of every home producer or industrial manufacturer, every distributor and every repairer of

small arms and light weapons, their ammunition and all parts and components that can be used for their manufacture, repair and assembly.

ARTICLE 21: SUBREGIONAL ELECTRONIC DATABASE

1. The States Parties stipulate that the Secretary-General of ECCAS shall establish and maintain as a means of promoting and strengthening confidence, a subregional electronic database of transfers of small arms and light weapons, their ammunition and all parts and components that can be used for their manufacture, repair and assembly.

2. The information shall be kept in the subregional database for a minimum of 30 years, including marking procedures and all other relevant and related data.

3. The Secretary-General of ECCAS, in conjunction with the States Parties, shall determine the modalities for the establishment and management of the subregional database, including all the areas to be covered.

4. The States Parties shall periodically provide the Secretary-General of ECCAS with information to be included in the subregional electronic database, including information relating to marking procedures and all other relevant and related data.

5. The States Parties shall submit to the Secretary-General of ECCAS an annual report on the management and operation of their respective national databases.

6. The Secretary-General of ECCAS shall prepare for the States Parties an annual report regarding the management and operation of the subregional database.

7. All the data in the subregional database must also be kept by the Secretary-General of ECCAS in a subregional register in paper form.

ARTICLE 22: SUBREGIONAL ELECTRONIC DATABASE OF WEAPONS USED IN PEACEKEEPING OPERATIONS

1. The States Parties stipulate that the Secretary-General of ECCAS shall establish and maintain, in order to ensure control of their movement, a subregional electronic database of small arms and light weapons, their ammunition and all parts and components that can be used for their manufacture, repair and assembly intended for use in peacekeeping operations.

2. The States Parties stipulate that the data, including data relating to weapons and ammunition collected during disarmament, demobilization and reintegration operations, shall be kept in the subregional database of weapons used in peacekeeping operations for a minimum of 30 years.

3. The States Parties stipulate that the Secretary-General of ECCAS, in conjunction with the States Parties, shall determine the modalities for the establishment and management of the subregional database of weapons used in peacekeeping operations, including all the areas to be covered.

4. The States Parties shall provide the Secretary-General of ECCAS with all the information to be included in the database of weapons used in peacekeeping operations, including information relating to marking procedures and all other relevant and related data.

5. All the data in the subregional database of weapons used in peacekeeping operations must also be kept by each State Party in a national register, in paper form, and by the Secretary-General of ECCAS in a subregional register in paper form.

ARTICLE 23: DIALOGUE WITH INTERNATIONAL MANUFACTURERS AND INTERNATIONAL ORGANIZATIONS

1. The States Parties shall communicate with international producers and suppliers of arms, as well as the competent international and regional organizations, and may also request the Secretary-General of ECCAS for relevant information, including information relating to peacekeeping operations, with a view to the exchange of information and the strengthening of the implementation of this Convention.

2. The Secretary-General of ECCAS shall also take the necessary steps to ensure that international weapons manufacturers support, respect and conform to the spirit and letter of this Convention through, inter alia, the signing of memorandums of understanding and/or framework agreements for cooperation.

ARTICLE 24: CONFIDENCE-BUILDING

1. In order to strengthen confidence, the States Parties shall establish a system of judicial cooperation and shall share and exchange information through the customs, police, water and forest services, the gendarmerie, the border guards or any other competent State body.

2. The information exchanged may concern criminal groups and networks of illicit trafficking in small arms and light weapons, their ammunition and all parts and components that can be used for their manufacture, repair and assembly.

3. The States Parties shall also exchange information on sources and supply routes, consignee States, means of transport and any financial support available to the groups indicated in paragraph 2 of this article.

4. Each State Party shall inform the others of the convictions of individuals or legal entities involved in manufacture, trade or illicit trafficking decided by its courts. The information shall also cover any seizure and destruction operations.

5. Without prejudice to other actions they might take, the States Parties shall also exchange data relating to:

(a) Manufacture (marking system and techniques, authorized manufacturers);

(b) Transfers (exports to and/or imports from any other State, transit, available information concerning national legislation, existing practices and controls, authorized dealers and brokers);

(c) Existing stockpiles (security, destruction, losses, thefts, illicit seizures).

6. The cooperation mechanism and the system for the exchange of information must make it possible, inter alia, to improve the capacity of the security forces and other intelligence services including through training sessions on investigative procedures and law enforcement techniques in relation to the implementation of this Convention.

7. In order to promote transparency, the States Parties shall prepare an annual national report on requests for transfer authorizations and end-user certificates that have been accepted or denied by the competent national authorities.

8. The annual report of each State Party must include at a minimum, for each transfer authorization that has been denied or accepted, the following information:

(a) The type and number of small arms and light weapons, their ammunition and all parts and components that can be used for their manufacture, repair and assembly;

(b) The name and complete and up-to-date address of the applicant;

(c) The number and reasons for denial or acceptance of the transfer;

(d) The measures taken to respect the relevant provisions of this Convention, including the enacting of specific laws.

9. The States Parties shall submit their annual report on transfers to the United Nations Register of Conventional Arms and to the subregional electronic database on small arms and light weapons, their ammunition and all parts and components that can be used for their manufacture, repair and assembly, maintained by ECCAS.

10. The States Parties stipulate that requests for assistance in tracing small arms and light weapons, their ammunition and all parts and components that can be used for their manufacture, repair and assembly, shall contain detailed information, including, inter alia:

(a) Information describing the illicit nature of the small arm or light weapon, including the legal justification therefor and the circumstances under which the weapon in question was found;

(b) Detailed identification of the weapon, including the markings, type, calibre, serial number, country of import or manufacture and other relevant information;

(c) Intended use of the information requested;

(d) A specific listing of the information to be provided by the State receiving the tracing request.

11. The State Party receiving the tracing request shall acknowledge receipt of this request within one month and shall duly examine it. It shall respond formally to the request made by the other State within a maximum period of three months from the date of receipt.

12. In responding to a tracing request, the requested State Party shall provide the requesting State with all available and relevant information.

13. The States Parties shall record in their respective national databases and shall exchange information on industrial and home-based manufacturers of small arms and light weapons, their ammunition and all parts and components that can be used for their manufacture, repair and assembly.

CHAPTER VII: HARMONIZATION OF NATIONAL LEGISLATION

ARTICLE 25: ADOPTION AND HARMONIZATION OF LEGISLATIVE PROVISIONS

1. The States Parties undertake to revise, update and harmonize their respective national legislation to bring it in line with the relevant provisions of this Convention.

2. The States Parties shall adopt legislative and regulatory measures at the domestic level to penalize the following practices:

(a) Illicit trafficking in small arms and light weapons, their ammunition and all parts and components that can be used for their manufacture, repair and assembly;

(b) The illicit manufacture of small arms and light weapons, their ammunition and all parts and components that can be used for their manufacture, repair and assembly;

(c) The illicit possession and use of small arms and light weapons, their ammunition and all parts and components that can be used for their manufacture, repair and assembly;

(d) The falsification or obliteration, illicit removal or alteration of the markings of small arms and light weapons, their ammunition and all parts and components that can be used for their manufacture, repair and assembly, as required by the present Convention;

(e) Any other activity carried out in violation of the provisions of this Convention;

(f) Any activity carried out in violation of an embargo on small arms and light weapons imposed by the United Nations, the African Union, ECCAS or any other relevant organization.

3. The States Parties stipulate that the Secretary-General of ECCAS shall prepare within a reasonable time, a guide for the harmonization of legislative provisions.

**ARTICLE 26: CAMPAIGN AGAINST CORRUPTION AND
OTHER FORMS OF CRIMINALITY**

The States Parties shall adopt appropriate measures to establish or strengthen cooperation between the administrative departments concerned and the security forces in order to prevent and combat corruption, money-laundering, terrorism and drug trafficking associated with the illicit manufacturing of, trafficking in, trade, possession and use of small arms and light weapons, their ammunition and all parts and components that can be used for their manufacture, repair and assembly.

**CHAPTER VIII: INSTITUTIONAL ARRANGEMENTS
AND IMPLEMENTATION**

ARTICLE 27: NATIONAL FOCAL POINTS

Each State Party shall appoint a national focal point on small arms and light weapons who shall also serve as the permanent secretary or chairperson of its national commission. The national focal points shall be the first points of contact for, inter alia, the facilitation of exchanges with the internal and external partners of the States Parties.

ARTICLE 28: NATIONAL COMMISSIONS

1. Each State Party shall establish a national commission to serve as a coordinating body for the action taken by the State to combat illicit trade and trafficking in small arms and light weapons, their ammunition and all parts and components that can be used for their manufacture, repair and assembly.
2. The national commissions shall be established in accordance with existing international standards.
3. The States Parties undertake, on the basis of their annual budgets, to provide the national commissions with adequate human, material and financial resources in order to ensure that they function effectively and efficiently. They shall create a specific budget line allocated to the national commissions.
4. The States Parties stipulate that the Secretary-General of ECCAS shall support the strengthening of the financial, technical, institutional and operational capacities of the national commissions.

ARTICLE 29: THE SECRETARY-GENERAL OF ECCAS

1. The States Parties stipulate that the Secretary-General of ECCAS shall ensure the follow-up and coordination of all the activities carried out at the subregional level for the purposes of combating illicit trade and trafficking in small arms and light weapons, their ammunition and all parts and components that can be used for their manufacture, repair and assembly.
2. The States Parties shall take the necessary measures to provide the secretariat of ECCAS with institutional and operational capacities commensurate with its responsibilities in the implementation of this Convention.
3. The States Parties stipulate that the tasks of the Secretary-General of ECCAS shall include the responsibility of:
 - (a) Facilitating and encouraging the establishment of a network of civil-society organizations;
 - (b) Mobilizing the necessary resources for the implementation of this Convention;
 - (c) Providing financial and technical support to public authorities and non governmental organizations;
 - (d) Preparing an annual report and ensuring follow-up and appraisal of the implementation of this Convention.

ARTICLE 30: NATIONAL ACTION PLANS

1. The States Parties undertake to prepare national action plans on small arms and light weapons, which shall be implemented by the national commissions. The national action plans shall be prepared using a data collection process involving all relevant national stakeholders, including civil society organizations, particularly associations of women and youth, who are considered to be the most vulnerable to the dangers posed by small arms and light weapons.
2. The national action plans shall take due account of the findings of studies on the impact of small arms and light weapons on populations and States which the relevant authorities carry out in each State Party.

ARTICLE 31: SUBREGIONAL ACTION PLAN

1. The Secretary-General of ECCAS shall prepare an action plan describing all the measures and actions to be taken at the subregional level in order to ensure the implementation of this Convention.
2. The subregional action plan must also lay out the strategy to be carried out by the Secretary-General of ECCAS to promote the signing and ratification of this Convention by the States, as well as its entry into force.

ARTICLE 32: FINANCIAL SUPPORT

The States Parties undertake to contribute financially towards the implementation of this Convention. They also undertake to support the establishment, by the Secretary-General of ECCAS, of a group of experts responsible for follow-up and appraisal of the implementation of activities.

ARTICLE 33: ASSISTANCE AND COOPERATION

1. The States Parties undertake to promote cooperation among States and among various competent government bodies in the implementation of this Convention.
2. The States Parties request the Secretary-General of ECCAS to provide them all necessary assistance to enable them to benefit from the multifaceted support of technical and financial partners, particularly as regards capacity-building for the armed and security forces, the border-control services and all other services involved in combating illicit trade and trafficking in small arms and light weapons, their ammunition and all parts and components that can be used for their manufacture, repair and assembly.

ARTICLE 34: FOLLOW-UP AND APPRAISAL

1. The group of experts may seek any information it deems useful to its work in relation to the States Parties and, in particular, from other States Members of the United Nations, the States participating in the Wassenaar Arrangement on Export Controls for Conventional Arms and Dual-Use Goods and Technologies, the European Union and any arms manufacturer or supplier.
2. Each State Party shall prepare and submit an annual report to the Secretary-General of ECCAS on its activities to implement this Convention.

3. The Secretary-General of the United Nations shall convene a Conference of States Parties to this Convention one year after its entry into force.

4. The first Conference of States Parties shall be responsible for reviewing the implementation of this Convention and may have additional mandates in accordance with decisions taken by the States Parties. The subsequent conferences of States Parties shall be held once every two years, beginning two years from the date of the first conference, in order to review the state of implementation of this Convention.

5. Five years after the entry into force of this Convention, the Secretary-General of the United Nations shall convene a review conference. The Secretary-General shall also convene other review conferences at the request of one or more States Parties.

6. The items to be considered during the review conferences shall be considered and adopted within the framework of the United Nations Standing Advisory Committee on Security Questions in Central Africa. The review conferences shall, at a minimum, consider the state of implementation of this Convention.

CHAPTER IX: GENERAL AND FINAL PROVISIONS

ARTICLE 35: SIGNATURE, RATIFICATION, ACCEPTANCE, APPROVAL AND ACCESSION

1. This Convention, adopted in Kinshasa on 30 April 2010, shall be open for signature to all the States members of ECCAS and by the Republic of Rwanda, States members of the United Nations Standing Advisory Committee on Security Questions in Central Africa, at Brazzaville on 19 November 2010, and subsequently at United Nations Headquarters in New York, until its entry into force.

2. Instruments of ratification, acceptance, approval or accession shall be deposited with the Secretary-General of the United Nations.

3. Any other interested State, other than those specified in article 35, paragraph 1, may accede to this Convention, subject to the approval of the Conference of States Parties.

ARTICLE 36: ENTRY INTO FORCE

1. This Convention shall enter into force 30 days after the date of deposit of the sixth instrument of ratification, acceptance, approval or accession.
2. For each State that deposits its instrument of ratification, acceptance, approval or accession after the date of deposit of the sixth instrument of ratification, acceptance, approval or accession, the Convention shall enter into force 30 days after the date of deposit of that instrument.

ARTICLE 37: AMENDMENTS

1. Any State Party may propose amendments to this Convention at any time after its entry into force.
2. Any proposed amendment shall be transmitted to the Secretary-General of the United Nations, who shall circulate it to all of the States Parties at least 90 days before the opening of the Conference of States Parties.
3. Amendments shall be adopted by consensus at the Conference of States Parties.
4. For the parties that have accepted amendments, they shall enter into force 30 days after the deposit of the sixth instrument of acceptance of the amendment with the depositary. Subsequently, they shall enter into force for a party 30 days after the deposit of that party's instrument of acceptance of the amendment with the depositary.

ARTICLE 38: RESERVATIONS

The articles of this Convention shall not be subject to reservations.

ARTICLE 39: DENUNCIATION AND WITHDRAWAL

1. Any State Party, in the exercise of its national sovereignty, shall have the right to withdraw from this Convention.
2. Such withdrawal shall be effected by a State Party by means of written notification, including a statement of the extraordinary events that jeopardized its supreme interests, addressed to the Secretary-General of the United Nations in his or her capacity as depositary, who shall then convey it to the other States Parties.

3. Withdrawal shall not take effect until 12 months after the depositary receives the withdrawal instrument.

4. Withdrawal shall not release the State Party concerned from the obligations imposed on it by the Convention with regard to any violation that occurred before the date when the denunciation took effect, nor shall it hinder in any way the continued consideration of any matter concerning the interpretation or application of this Convention.

ARTICLE 40: DEPOSITARY AND LANGUAGES

1. The Secretary-General of the United Nations shall be the depositary of this Convention.

2. The original of this Convention, of which the English, French and Spanish texts are equally authentic, shall be deposited with the depositary, who shall have certified official copies sent to all the States.

ARTICLE 41: SPECIAL PROVISIONS

1. The commitments resulting from the provisions of this Convention shall not be interpreted as contradicting the letter or the spirit of conventions or agreements between a State Party and a third State provided that such conventions or agreements do not contradict the letter or spirit of this Convention.

2. In the event of any dispute between two or more States Parties concerning the interpretation or application of this Convention, the States Parties in question shall consult each other with a view to settling the dispute quickly through negotiation or by any other peaceful means of their choosing, including recourse to the good offices of the Secretary-General of ECCAS, the Secretary-General of the United Nations or an extraordinary Conference of States Parties.

IN WITNESS WHEREOF, we, the Heads of State and Government of the States members of Economic Community of Central African States and the Republic of Rwanda, States members of the United Nations Standing Advisory Committee on Security Questions in Central Africa

Have signed this Convention in three (3) original copies in the English, Spanish and French languages, all three texts being equally authentic.

DONE at Kinshasa on 30 April 2010

The Republic of Angola

The Republic of Burundi

The Republic of Cameroon

The Central African Republic

The Republic of Chad

The Democratic Republic of the Congo

The Republic of the Congo

The Republic of Equatorial Guinea

The Gabonese Republic

The Republic of Rwanda

The Democratic Republic of Sao Tomé and Príncipe

**CONVENTION DE L'AFRIQUE CENTRALE
POUR LE CONTRÔLE DES ARMES LÉGÈRES
ET DE PETIT CALIBRE, DE LEURS MUNITIONS
ET DE TOUTES PIÈCES ET COMPOSANTES
POUVANT SERVIR À LEUR FABRICATION,
RÉPARATION ET ASSEMBLAGE**



**NATIONS UNIES
2010**

PRÉAMBULE

Nous, chefs d'État et de gouvernement des États membres de la Communauté économique des États de l'Afrique centrale (CEEAC) et de la République du Rwanda, États membres du Comité consultatif permanent des Nations Unies chargé des questions de sécurité en Afrique centrale (« le Comité »);

Rappelant les principes de la Charte des Nations Unies, notamment ceux concernant le désarmement et le contrôle des armements, et ceux inhérents au droit des États à la légitime défense individuelle et collective, la non-intervention et la non-ingérence dans les affaires intérieures d'un autre État, et la prohibition de l'usage ou de la menace d'usage de la force;

Prenant en compte l'importance du Protocole contre la fabrication et le trafic illicites d'armes à feu, de leurs pièces, éléments et munitions, additionnel à la Convention des Nations Unies contre la criminalité transnationale organisée; le Programme d'action en vue de prévenir, combattre et éliminer le commerce illicite des armes légères sous tous ses aspects; l'Instrument international visant à permettre aux États de procéder à l'identification et au traçage rapides et fiables des armes légères et de petit calibre illicites et les Principes de base sur le recours à la force et l'utilisation des armes à feu par les responsables de l'application des lois;

Réaffirmant l'importance de la résolution 1325 (2000) du Conseil de sécurité des Nations Unies et des résolutions ultérieures 1820 (2008), 1888 (2009) et 1889 (2009) sur les femmes, la paix et la sécurité;

Prenant en compte l'importance de la Convention sur l'élimination de toutes les formes de discrimination à l'égard des femmes, ainsi que la Déclaration de Windhoek et le Plan d'action de Namibie sur l'intégration d'une démarche soucieuse d'équité entre les sexes dans les opérations de paix multidimensionnelles;

Réaffirmant également l'importance de la résolution 1612 (2005) et des résolutions du Conseil de sécurité de l'Organisation des Nations Unies sur les enfants et les conflits armés, qui ont suivi, et condamnant l'enrôlement des enfants dans les forces belligérantes et leur participation aux conflits armés;

Rappelant également les dispositions pertinentes de l'Acte constitutif de l'Union africaine et la Déclaration de Bamako sur la position africaine commune sur la prolifération, la circulation et le trafic illicites des armes légères;

Conscients des effets néfastes de la prolifération anarchique et de la circulation incontrôlée des armes légères et de petit calibre sur le développement, et du fait que la pauvreté et l'absence de perspectives d'un

avenir meilleur créent des conditions propices au mauvais usage de ces armes, notamment par les jeunes;

Prenant en compte les actions entreprises au titre du Programme d'activités prioritaires de Brazzaville pour la mise en œuvre, en Afrique centrale, du Programme d'action en vue de prévenir, combattre et éliminer le commerce illicite des armes légères sous tous ses aspects;

Prenant également en compte l'importance des instruments de mise en œuvre des mécanismes de confiance entre les États de l'Afrique centrale, tels que le Pacte de non-agression, le Pacte d'assistance mutuelle et le Protocole relatif au Conseil de paix et de sécurité de l'Afrique centrale (COPAX);

Considérant que le commerce et le trafic illicites des armes légères et de petit calibre constituent une menace à la stabilité des États et à la sécurité de leurs populations, notamment en favorisant la violence armée, en prolongeant les conflits armés et en encourageant l'exploitation illicite des ressources naturelles;

Conscients de la nécessité de continuer de faire de la paix et de la sécurité un des objectifs majeurs des relations entre les États d'Afrique centrale;

Tenant compte de la porosité des frontières de nos États et de la difficulté des États à mettre fin au commerce et au trafic illicites des armes légères et de petit calibre, de leurs munitions et de toutes pièces et composantes pouvant servir à leur fabrication, réparation et assemblage;

Rappelant que les armes blanches sont des outils susceptibles d'être utilisés à des fins de violence et de criminalité;

Soucieux de lutter contre le phénomène des coupeurs de routes, l'insécurité transfrontalière et le crime organisé;

Reconnaissant l'importance de la contribution des organisations de la société civile à la lutte contre le commerce et le trafic illicites des armes légères et de petit calibre;

Prenant en compte l'adhésion de certains États membres du Comité au Protocole de la Communauté de développement de l'Afrique australe relatif au contrôle des armes à feu, des munitions et d'autres matériels connexes et au Protocole de Nairobi pour la prévention, le contrôle et la réduction des armes légères dans la région des Grands Lacs et la corne de l'Afrique, et considérant que la présente Convention s'inscrit pleinement dans le cadre des efforts déployés par les États de l'Afrique centrale contre les armes illicites aux niveaux sous-régional, continental et mondial;

Gardant à l'esprit l'adoption, le 18 mai 2007, de l'Initiative de Sao-Tomé par laquelle les États membres du Comité ont décidé, entre autres, d'élaborer un instrument juridique pour le contrôle des armes légères et de petit calibre en Afrique centrale;

Convenons de ce qui suit :

CHAPITRE I : OBJET ET DÉFINITIONS

ARTICLE 1 : OBJET

La présente Convention a pour objet de :

1. Prévenir, combattre et éliminer, en Afrique centrale, le commerce et le trafic illicites des armes légères et de petit calibre, de leurs munitions et de toutes pièces et composantes pouvant servir à leur fabrication, réparation et assemblage;

2. Renforcer le contrôle, en Afrique centrale, de la fabrication, du commerce, de la circulation, des transferts, de la détention et de l'usage des armes légères et de petit calibre, de leurs munitions et de toutes pièces et composantes pouvant servir à leur fabrication, réparation et assemblage;

3. Lutter contre la violence armée et soulager les souffrances humaines causées, en Afrique centrale, par le commerce et le trafic illicites des armes légères et de petit calibre, de leurs munitions et de toutes pièces et composantes pouvant servir à leur fabrication, réparation et assemblage;

4. Promouvoir la coopération et la confiance entre les États Parties, de même que la coopération et le dialogue entre les gouvernements et les organisations de la société civile.

ARTICLE 2 : DÉFINITIONS

Aux fins de la présente Convention on entend par :

a) **Armes légères et de petit calibre** : Toute arme meurtrière portable à dos d'homme qui propulse ou lance des plombs, une balle ou un projectile par l'action d'un explosif, ou qui est conçue pour ce faire ou peut être aisément transformée à cette fin, à l'exclusion des armes légères et de petit calibre anciennes ou leurs répliques. Les armes légères et de petit calibre anciennes et leurs répliques seront définies conformément au droit interne. Les armes légères et de petit calibre anciennes n'incluent en aucun cas celles fabriquées après 1899;

b) **Armes de petit calibre** : Les armes individuelles, notamment mais non exclusivement : les revolvers et les pistolets à charge automatique ou semi-automatique; les fusils et les carabines; les mitraillettes; les fusils d'assaut; et les mitrailleuses légères;

c) **Armes légères** : Les armes collectives conçues pour être utilisées par deux ou trois personnes, quoique certaines puissent être transportées et utilisées par une seule personne, notamment mais non exclusivement : les

mitrailleuses lourdes; les lance-grenades portatifs amovibles ou montés; les canons aériens portatifs; les canons antichars portatifs; les fusils sans recul; les lance-missiles et les lance-roquettes antichars portatifs; les lance-missiles antiaériens portatifs; et les mortiers d'un calibre inférieur à 100 millimètres;

d) **Munitions** : L'ensemble de la cartouche ou ses éléments, y compris les étuis, les amorces, la poudre propulsive, les balles ou les projectiles, utilisés dans une arme à feu, sous réserve que lesdits éléments soient eux-mêmes soumis à autorisation dans l'État Partie considéré;

e) **Transfert** : L'importation, l'exportation, le transit, le transbordement et le transport ou tout autre mouvement, quel qu'il soit, vers, sur et à partir du territoire d'un État Partie d'armes légères et de petit calibre, de leurs munitions et de toutes pièces et composantes pouvant servir à leur fabrication, réparation et assemblage;

f) **Illicite** : Tout ce qui est réalisé en violation des dispositions de la présente Convention;

g) **Fabrication illicite** : La fabrication ou l'assemblage d'armes légères et de petit calibre, de leurs pièces et composantes ou de leurs munitions :

- À partir de pièces et composantes ayant fait l'objet d'un trafic illicite;
- Sans licence ou autorisation d'une autorité compétente de l'État Partie dans lequel la fabrication ou l'assemblage a lieu;
- Sans marquage des armes légères et de petit calibre au moment de leur fabrication conformément à la présente Convention;

h) **Trafic illicite** : L'importation, l'exportation, l'acquisition, la vente, la livraison, le transport ou le transfert d'armes légères et de petit calibre, de leurs munitions et des pièces et composantes pouvant servir à leur fabrication, réparation et assemblage, à partir du territoire d'un État Partie ou à travers ce dernier vers le territoire d'un autre État Partie, si l'un des États Parties concernés ne l'autorise pas conformément aux dispositions de la présente Convention ou si les armes et les munitions ne sont pas marquées conformément à la présente Convention;

i) **Pièces et composantes pouvant servir à la fabrication, à la réparation et à l'assemblage des armes légères et de petit calibre et de leurs munitions** : Tout élément ou élément de remplacement spécifiquement conçu pour une arme légère et de petit calibre, et indispensable à son fonctionnement, notamment le canon, la carcasse ou la boîte de culasse, la glissière ou le barillet, la culasse mobile ou le bloc de culasse; tout dispositif conçu ou adapté pour atténuer le bruit causé par un tir d'arme légère et de petit calibre, ainsi que toutes substances chimiques servant de matière active utilisées comme agent propulsif ou agent explosif;

j) **Traçage** : Le suivi systématique des armes légères et de petit calibre, de leurs munitions et des pièces et composants pouvant servir à leur fabrication, réparation et assemblage, illicites, trouvées ou saisies sur le territoire d'un État, à partir du point de fabrication ou du point d'importation, tout au long de la filière d'approvisionnement jusqu'au point où elles sont devenues illicites;

k) **Courtier** : Toute personne physique ou morale qui sert d'intermédiaire entre des parties intéressées qu'elle met en relation et qui organise ou facilite la conclusion de transactions portant sur les armes légères et de petit calibre, en échange d'un avantage financier ou autre;

l) **Activités de courtage** : Activités pouvant avoir lieu dans le pays de nationalité, de résidence ou d'enregistrement du courtier; elles peuvent aussi avoir lieu dans un autre pays. Les armes légères et de petit calibre ne passent pas forcément par le territoire du pays où l'activité de courtage a lieu, ni ne relèvent nécessairement de la propriété du courtier;

m) **Activités étroitement associées au courtage** : Activités qui ne constituent pas nécessairement en elles-mêmes le courtage, mais sont entreprises par le courtier en vue de réaliser un gain dans le cadre de la mise en place d'un accord. Le courtier peut servir, par exemple, d'intermédiaire ou d'agent en armes légères et de petit calibre, fournir une assistance technique ou des services de formation, de transport, de transit, de stockage, de financement, d'assurance, d'entretien, de sécurité ou autres;

n) **Groupe armé non étatique** : Groupe qui a le potentiel d'employer des armes dans l'utilisation de la force pour atteindre des objectifs politiques, idéologiques ou économiques, qui ne relève pas des structures militaires formelles d'un État, d'une alliance d'États ou d'une organisation intergouvernementale, et qui n'est pas sous le contrôle de l'État dans lequel il opère;

o) **Organisation de la société civile** : Toute organisation non étatique enregistrée auprès des autorités compétentes, et qui est dotée d'une structure officielle et agit dans la sphère sociale de manière bénévole, apolitique et à but non lucratif;

p) **Marquage** : Inscription sur une arme ou une munition permettant son identification conformément à la présente Convention;

q) **Afrique centrale** : Espace géographique couvrant l'ensemble des 11 États membres du Comité consultatif permanent des Nations Unies chargé des questions de sécurité en Afrique centrale : la République d'Angola, la République du Burundi, la République du Cameroun, la République gabonaise, la République de Guinée équatoriale, la République centrafricaine, la République démocratique du Congo, la République du Congo, la République du Rwanda, la République de Sao Tomé-et-Principe et la République du Tchad;

r) **Certificat d'utilisateur final** : Document à utiliser pour connaître, contrôler et certifier l'utilisateur final et l'utilisation finale avant que la licence d'importation ou d'exportation ne soit accordée par les autorités compétentes;

s) **Certificat de visiteur** : Document qui autorise, à titre temporaire, un visiteur et pour la durée de son séjour dans un État Partie à la présente Convention, à faire entrer ou transiter, et le cas échéant utiliser ses armes à des fins déterminées par les autorités nationales compétentes;

t) **Destruction** : Processus de conversion définitive d'une arme, d'une munition et d'un explosif dans un état d'inertie ne lui permettant plus de fonctionner comme elle a été conçue;

u) **Stock national** : La totalité des armes légères et de petit calibre, de leurs munitions et de toutes pièces et composantes pouvant servir à leur fabrication, réparation et assemblage tenues par un pays, notamment celles détenues par les forces armées et de sécurité et les entreprises de fabrication travaillant pour le compte de l'État;

v) **Gestion de stock national** : Procédures et activités en rapport avec la sûreté et la sécurité de l'emmagasinage, du transport, du maniement, de la comptabilité et de l'enregistrement des armes légères et de petit calibre, de leurs munitions et de toutes pièces et composantes pouvant servir à leur fabrication, réparation et assemblage.

CHAPITRE II : TRANSFERTS

ARTICLE 3 : AUTORISATION DES TRANSFERTS AUX ÉTATS

1. Les États Parties autorisent les transferts aux États d'armes légères et de petit calibre, de leurs munitions et de toutes pièces et composantes pouvant servir à leur fabrication, réparation et assemblage, vers, sur et à partir de leurs territoires respectifs.

2. Les États Parties n'autorisent les transferts que lorsqu'ils sont justifiés par les nécessités de :

a) Maintien de l'ordre ou de défense et de sécurité nationales;

b) Participation à des opérations de paix menées sous l'égide de l'Organisation des Nations Unies, de l'Union africaine, de la Communauté économique des États de l'Afrique centrale ou d'autres organisations régionales ou sous-régionales dont l'État Partie concerné est membre.

ARTICLE 4 : INTERDICTION DES TRANSFERTS AUX GROUPES ARMÉS NON ÉTATIQUES

Les États Parties interdisent tout transfert d'armes légères et de petit calibre, de leurs munitions et de toutes pièces et composantes pouvant servir à leur fabrication, réparation et assemblage vers, sur et à partir de leurs territoires respectifs à des groupes armés non étatiques.

ARTICLE 5 : PROCÉDURES ET CONDITIONS DE DÉLIVRANCE DES AUTORISATIONS DE TRANSFERT

1. Les États Parties mettent sur pied et maintiennent au niveau national un système d'autorisation des transferts d'armes légères et de petit calibre, de leurs munitions et de toutes pièces et composantes pouvant servir à leur fabrication, réparation et assemblage vers, sur et à partir de leurs territoires respectifs.

2. Les États Parties désignent en leur sein l'organe national compétent chargé de gérer les questions relatives à la délivrance des autorisations de transfert, aussi bien aux institutions publiques qu'aux acteurs privés qualifiés, conformément aux lois et règlements nationaux en vigueur.

3. Les États Parties disposent que toute demande d'autorisation de transfert émanant d'institutions publiques ou de personnes privées doit être adressée par le requérant à l'organe national compétent et qu'elle doit contenir au minimum les informations suivantes :

a) Quantité, nature et type d'armes, y compris l'ensemble des informations relatives au marquage conformément à la présente Convention;

b) Le nom, l'adresse et les contacts du fournisseur et de son représentant;

c) Le nom, l'adresse et les contacts des firmes et des personnes impliquées dans la transaction, y compris les courtiers;

d) Le nombre et la période des envois, les itinéraires, les lieux de transit, le type de transport utilisé, les entreprises impliquées dans l'importation, les transitaires, l'information pertinente sur les conditions de stockage;

e) Le certificat d'utilisateur final;

f) La description de l'utilisation finale devant être faite des armes légères et de petit calibre, des munitions et de toutes pièces et composantes pouvant servir à leur fabrication, réparation et assemblage;

g) La désignation du lieu d'embarquement et de débarquement.

4. Lorsqu'ils délivrent une autorisation de transfert, les États Parties incluent au minimum les éléments suivants :

- a) Le lieu et la date d'autorisation;
- b) La date d'expiration de l'autorisation;
- c) Le pays d'exportation, d'importation, de transbordement ou de transit;
- d) Le nom et les coordonnées complètes et actualisées de l'utilisateur final, ainsi que du courtier;
- e) La quantité, la nature et le type d'armes concernées;
- f) Le nom, les coordonnées complètes et actualisées, ainsi que la signature du requérant;
- g) Les modalités pratiques de transport, les coordonnées complètes du transporteur et les délais de transport;
- h) Le nom, les coordonnées complètes et actualisées, ainsi que la signature de l'autorité compétente délivrant l'autorisation.

5. Sans préjudice des dispositions de l'article 3, et des lois et règlements nationaux en vigueur, les États Parties disposent qu'une autorisation de transfert doit être refusée par l'organe national compétent au motif d'une des raisons suivantes :

- a) Les armes légères et de petit calibre, leurs munitions et toutes pièces et composantes pouvant servir à leur fabrication, réparation et assemblage sont susceptibles d'être détournées dans l'État de transit ou d'importation vers un usage ou des utilisateurs non autorisés ou vers le commerce illicite, ou encore réexportées;
- b) Les armes légères et de petit calibre, leurs munitions et toutes pièces et composantes pouvant servir à leur fabrication, réparation et assemblage seront utilisées ou susceptibles de l'être pour commettre des violations du droit international relatif aux droits de l'homme ou du droit international humanitaire; pour commettre des crimes de guerre, un génocide ou un crime contre l'humanité; ou encore à des fins de terrorisme;
- c) Le transfert des armes légères et de petit calibre, de leurs munitions et de toutes pièces et composantes pouvant servir à leur fabrication, réparation et assemblage est susceptible de violer ou viole un embargo international sur les armes;
- d) Le requérant a violé la lettre et l'esprit des textes nationaux en vigueur réglementant les transferts, ainsi que les dispositions de la présente Convention lors d'un précédent transfert.

6. Les États Parties prennent les dispositions nécessaires à l'harmonisation au niveau sous-régional des procédures administratives et des documents

justificatifs des autorisations de transfert d'armes légères et de petit calibre, de leurs munitions et de toutes pièces et composantes pouvant servir à leur fabrication, réparation et assemblage.

ARTICLE 6 : CERTIFICAT D'UTILISATEUR FINAL

1. Les États Parties établissent un certificat d'utilisateur final et adoptent des procédures administratives et des documents justificatifs pour l'obtention de ce certificat. Le certificat est émis pour chaque importation et est assujéti à l'obtention par le requérant d'une autorisation d'importation délivrée par les autorités compétentes.
2. Les États Parties harmonisent au niveau sous-régional le contenu des certificats d'utilisateur final.

CHAPITRE III : DÉTENTION PAR LES CIVILS

ARTICLE 7 : INTERDICTION DE LA DÉTENTION D'ARMES LÉGÈRES PAR LES CIVILS

1. Les États Parties édictent en normes, conformément aux lois et règlements en vigueur, l'interdiction de la détention, du port, de l'usage et du commerce des armes légères par les civils au sein de leurs territoires respectifs.
2. Les États Parties édictent des lois et règlements nationaux aux fins de réprimer la détention d'armes légères par les civils.

ARTICLE 8 : AUTORISATION DE LA DÉTENTION D'ARMES DE PETIT CALIBRE PAR LES CIVILS

1. Les États Parties déterminent, conformément aux lois et règlements en vigueur, les conditions d'autorisation de la détention, du port, de l'usage et du commerce par les civils d'armes de petit calibre, à l'exclusion de celles dont le caractère militaire est avéré, notamment les mitraillettes, les fusils d'assaut et les mitrailleuses légères.
2. Les États Parties définissent les procédures administratives régissant les demandes et la délivrance des licences de détention, de port, d'usage et de commerce des armes de petit calibre par les civils. La licence est délivrée pour chaque arme de petit calibre détenue par un civil.
3. Les États Parties n'octroient de licence qu'aux civils remplissant au minimum les conditions suivantes :
 - a) Être majeur conformément à la législation nationale;
 - b) Avoir un casier judiciaire vierge et avoir fait l'objet d'une enquête de moralité;

c) Être exempt de toute procédure pénale et ne pas appartenir à un gang ou groupe de bandits;

d) Fournir un motif valable justifiant le besoin de détenir, de porter, d'utiliser et faire le commerce d'armes de petit calibre;

e) Prouver qu'il possède des connaissances sur la législation des armes de petit calibre;

f) Fournir les preuves que l'arme de petit calibre sera stockée dans un endroit sécurisé et séparé de ses munitions;

g) Être exempt de tout antécédent de violence domestique ou d'antécédents psychiatriques;

h) Donner son adresse physique complète et actualisée.

4. Les États Parties fixent une limite au nombre d'armes de petit calibre pouvant être détenues par un même individu.

5. Les États Parties fixent une période minimum de 30 jours et tout délai supplémentaire qu'ils jugent approprié avant de délivrer une licence de détention, délai devant permettre aux autorités compétentes de faire toutes les vérifications nécessaires.

6. Les licences octroyées aux civils pour la détention d'armes de petit calibre comportent nécessairement une date d'expiration qui n'excède pas cinq ans. À l'expiration de chaque licence, les demandes de renouvellement sont soumises à une revue complète des conditions citées à l'alinéa 3 du présent article.

7. Les personnes désirant remettre leurs armes doivent les déposer volontairement contre reçu soit à la poudrière de l'administration compétente soit au poste de police ou de gendarmerie le plus proche de leur domicile. Les armes ainsi remises volontairement deviennent la propriété de l'État et sont transférées s'il y a lieu à la poudrière pour leur destruction.

8. Les États Parties édictent des lois et règlements aux fins d'interdire strictement le port d'armes de petit calibre par les civils dans les lieux publics.

ARTICLE 9 : MESURES DE CONTRÔLE DE LA DÉTENTION D'ARMES DE PETIT CALIBRE PAR LES CIVILS

1. Les États Parties définissent par la loi ou le règlement les procédures et les mesures administratives nationales relatives à l'octroi et au retrait des licences de détention d'armes de petit calibre.

2. Les États Parties révisent, actualisent et harmonisent les procédures et les mesures administratives nationales relatives à l'octroi et au retrait des autorisations de possession d'armes de petit calibre.

3. Les États Parties édictent des normes et standards de bonne tenue des stocks d'armes et de munitions détenues par les civils, en particulier les fabricants et les vendeurs.
4. Les États Parties définissent par la loi ou le règlement les sanctions, y compris civiles et pénales, relatives aux infractions sur la possession d'armes de petit calibre par les civils.
5. Les États Parties procèdent à l'enregistrement des propriétaires et des commerçants d'armes de petit calibre se trouvant sur leurs territoires respectifs et maintiennent une base de données électronique nationale y afférente.
6. Les États Parties mettent sur pied un système commun sous-régional de vérification de la validité des licences octroyées au niveau national au titre de la détention, du port, de l'usage et du commerce des armes de petit calibre par les civils. Ils établissent à cette fin une base de données électronique des licences accessible aux services compétents de chacun des États Parties.

ARTICLE 10 : CERTIFICAT DE VISITEUR

1. Les États Parties soumettent l'importation dans, et le transit temporaire par, leurs territoires respectifs d'armes de petit calibre et de leurs munitions, détenues par des civils non détenteurs d'une autorisation de détention d'armes de petit calibre valable pour l'État en question, à l'obtention d'un certificat de visiteur leur autorisant l'importation temporaire pour la durée de leur séjour ou de leur transit temporaire.
2. Les États Parties désignent l'organe national compétent chargé de gérer les questions liées à la délivrance des certificats de visiteur.
3. Les États Parties disposent que les certificats de visiteur doivent comporter, au minimum, toutes les informations suivantes : le nombre d'armes, les preuves du droit de propriété sur les armes concernées, ainsi que leurs caractéristiques techniques, y compris les éléments de marquage des armes concernées, susceptibles d'en établir la licéité au regard des lois nationales et des dispositions de la présente Convention.
4. Les États Parties définissent le nombre maximum d'armes de petit calibre pouvant bénéficier du certificat de visiteur et la durée maximale de l'importation temporaire. Ils déterminent la durée de validité et le nombre de certificats pouvant être octroyés à chaque visiteur par an.
5. Toute arme détenue par un visiteur doit avoir son propre certificat. Toutes les armes concernées doivent être marquées conformément aux dispositions de la présente Convention.
6. Les États Parties s'engagent à harmoniser les procédures d'obtention des certificats de visiteur, et à rédiger et publier un rapport annuel sur les certificats de visiteur délivrés et refusés.

CHAPITRE IV : FABRICATION, DISTRIBUTION ET RÉPARATION

ARTICLE 11 : AUTORISATION DE LA FABRICATION, DE LA DISTRIBUTION ET DE LA RÉPARATION

1. La fabrication industrielle et artisanale des armes légères et de petit calibre, de leurs munitions et de toutes pièces et composantes pouvant servir à leur fabrication, réparation et assemblage sont assujetties à l'octroi d'une licence et au contrôle strict des États Parties sur les territoires desquels ces activités s'exercent.

2. Les États Parties définissent, par la loi ou le règlement, les règles et procédures régissant la fabrication industrielle et artisanale ainsi que la distribution d'armes légères et de petit calibre, de leurs munitions et de toutes pièces et composantes pouvant servir à leur fabrication, réparation et assemblage. Ils s'engagent à adopter des politiques et stratégies de réduction et/ou de limitation de la fabrication locale d'armes légères et de petit calibre et de leurs munitions.

3. Les États Parties disposent que les activités de fabrication, de distribution et de réparation d'armes légères et de petit calibre, de leurs munitions et de toutes pièces et composantes pouvant servir à leur fabrication, réparation et assemblage exercées sans licence sont illicites et exposent leurs auteurs à des sanctions, y compris pénales.

4. Les États Parties s'engagent à définir dans leurs législations nationales respectives les conditions d'octroi de licence de fabrication, de distribution et de réparation des armes légères et de petit calibre pour les personnes morales.

5. Les États Parties n'octroient de licence de fabrication, de distribution et de réparation qu'aux individus remplissant au minimum les conditions suivantes :

- a) Être majeur conformément à la législation nationale en vigueur;
- b) Avoir un casier judiciaire vierge et avoir fait l'objet d'une enquête de moralité;
- c) Prouver qu'il possède des connaissances sur la législation des armes légères et de petit calibre;
- d) Fournir les preuves que les armes et munitions fabriquées, distribuées ou réparées le sont en accord avec les normes et procédures de sûreté et de sécurité appropriées, déterminées par les lois et règlements en vigueur;
- e) Être exempt d'antécédents de violence domestique, d'antécédents psychiatriques, ou de toute condamnation pour crime au moyen d'une arme légère ou de petit calibre ou violation des dispositions légales relatives au port d'armes de petit calibre par les civils.

6. Les États Parties s'assurent que les licences sont établies pour une période déterminée ne dépassant pas cinq ans, après laquelle tout détenteur de licence est tenu de faire une demande de renouvellement auprès des autorités nationales compétentes.

ARTICLE 12 : MESURES DE CONTRÔLE POUR LA FABRICATION, LA DISTRIBUTION, LA RÉPARATION ET LE POUVOIR D'EXÉCUTION

1. Les États Parties disposent que les fabricants, distributeurs et réparateurs fournissent aux autorités compétentes les informations relatives à l'exécution des règles et procédures en vigueur en rapport avec l'enregistrement, le stockage et la gestion des armes et des munitions.

2. Les États Parties disposent que chaque arme légère et de petit calibre fabriquée ainsi que les munitions doivent être marquées au moment de la fabrication, conformément aux dispositions de la présente Convention.

3. Les États Parties édictent des normes et standards de bonne tenue des stocks d'armes et de munitions fabriquées et détenues, en vue d'en assurer la sûreté et la sécurité, et s'assurent de leur respect par les fabricants, les distributeurs et les réparateurs dûment agréés.

4. Les États Parties s'engagent à effectuer des contrôles et des inspections auprès des fabricants, des distributeurs et des réparateurs afin de s'assurer du respect des lois et règlements en vigueur.

5. Les États Parties exercent les pouvoirs d'exécution appropriés en vertu de leur droit national ainsi que leurs obligations internationales pour s'assurer que ceux qui ne se conforment pas aux lois et règlements régissant les activités des fabricants, distributeurs et réparateurs d'armes légères et de petit calibre, ainsi que des munitions, fassent l'objet de sanctions, incluant la révocation de leur licence et/ou la confiscation des stocks.

6. Les États Parties s'assurent que tout détenteur de licence de fabrication, de distribution ou de réparation tienne une base de données électronique et un registre sous forme papier, appropriés devant permettre aux autorités compétentes de contrôler son activité.

CHAPITRE V : MÉCANISMES OPÉRATIONNELS

ARTICLE 13 : COURTAGE

1. Les États Parties procèdent à l'enregistrement des personnes physiques privées et des entreprises établies ou opérant sur leurs territoires respectifs comme courtiers en armes légères et de petit calibre, de leurs munitions et de

toutes pièces et composantes pouvant servir à leur fabrication, réparation et assemblage, quelle que soit leur nationalité.

2. Les États Parties disposent également que les courtiers ont l'obligation de s'enregistrer dans leurs pays d'origine et dans leur pays de domiciliation.

3. Les États Parties s'engagent à édicter des lois et règlements limitant le nombre maximum de courtiers ou d'entreprises de courtage d'armes établis ou opérant sur leurs territoires respectifs.

4. Sans préjudice aux dispositions prévues dans l'alinéa 1 du présent article, l'enregistrement concerne également les agents financiers et les agents de transport en armement léger et de petit calibre, de leurs munitions et de toutes pièces et composantes pouvant servir à leur fabrication, réparation et assemblage établis et opérant à l'intérieur et à l'extérieur du territoire de chaque État Partie.

5. Les États Parties disposent que les agents financiers et les agents de transport en armement léger et de petit calibre, de leurs munitions et de toutes pièces et composantes pouvant servir à leur fabrication, réparation et assemblage sont tenus de procéder aux transactions financières pour les opérations y afférentes à travers des comptes bancaires traçables par les autorités nationales compétentes.

6. Les courtiers, y compris les agents financiers et les agents de transport, qui ne s'enregistrent pas auprès des autorités nationales compétentes sont considérés comme illégaux.

7. Les États Parties exigent que tous les courtiers, y compris les agents financiers et les agents de transport, régulièrement enregistrés auprès des autorités nationales compétentes, obtiennent une licence, auprès de leur pays d'origine ou dans leur pays de résidence, pour chaque transaction individuelle dans laquelle ils sont impliqués, indépendamment du territoire sur lequel les arrangements concernant la transaction seront effectués.

8. Les États Parties adoptent des mesures législatives et réglementaires pour établir et sanctionner comme infraction criminelle le courtage illicite d'armes légères et de petit calibre, de leurs munitions et de toutes pièces et composantes pouvant servir à leur fabrication, réparation et assemblage.

ARTICLE 14 : MARQUAGE ET TRAÇAGE

1. Les États Parties prennent les dispositions législatives et réglementaires nécessaires pour que toutes les armes légères et de petit calibre, leurs munitions et les pièces et composantes pouvant servir à leur fabrication, réparation et assemblage présentes sur leurs territoires respectifs portent un marquage de base unique et spécifique apposé lors de leur fabrication ou de leur importation.

2. Toutes les armes légères et de petit calibre et toutes les munitions non marquées conformément à la présente Convention sont considérées comme illicites. À défaut d'être marquées pour pouvoir être utilisées dans les conditions définies par les lois et règlements nationaux et la présente Convention, lesdites armes et munitions doivent être dûment répertoriées et détruites.

3. Le marquage est exprimé en langage alphanumérique et doit être lisible à l'œil nu. Il est appliqué à un maximum de pièces de l'arme, mais doit obligatoirement figurer sur le canon, le cadre et surtout sur la culasse.

4. Le marquage sur la munition doit figurer en priorité sur l'étui contenant la poudre ou le liquide de la munition ou de l'explosif.

5. Le marquage des armes par la présente Convention comprend, au minimum, les indications suivantes :

- a) Le numéro de série unique de l'arme;
- b) L'identification du fabricant;
- c) L'identification du pays de fabrication;
- d) L'identification de l'année de fabrication;
- e) Le calibre;

f) Le département ministériel ou l'organe étatique sous la tutelle duquel l'arme est placée.

6. Les pays importateurs doivent marquer les armes et donner l'année d'importation.

7. Sans préjudice aux dispositions de l'alinéa 2 du présent article et pour accroître l'efficacité du marquage et du traçage des armes fabriquées et/ou importées, un marquage dit de « sécurité » est également appliqué. Il est effectué sur des pièces difficilement accessibles après la fabrication, de sorte à permettre l'identification de l'arme dans l'hypothèse où le marquage classique est effacé ou falsifié.

8. Le marquage de « sécurité » reprend les indications décrites à l'alinéa 5 du présent article.

9. Pour les munitions le marquage comprend :

- a) Un numéro de lot unique;
- b) Une identification du fabricant;
- c) Une identification du pays et de l'année de fabrication;

d) Une identification de l'acheteur, des munitions, ainsi qu'une identification du pays de destination si ces informations sont connues au moment de la fabrication.

10. Les États Parties adoptent un mécanisme de traçage et peuvent présenter une demande de traçage au Secrétaire général de la CEEAC, à toutes autres organisations auxquelles ils appartiennent, ou à un autre État pour des armes légères et de petit calibre, leurs munitions, les pièces et composantes pouvant servir à leur fabrication, réparation et assemblage trouvées dans leurs juridictions territoriales respectives et qu'ils jugent illicites.

11. Les États Parties veillent à ce que les bureaux centraux nationaux d'INTERPOL soient pleinement opérationnels, y compris pour requérir l'assistance du bureau INTERPOL international en matière de traçage des armes légères et de petit calibre, de leurs munitions et de toutes pièces et composantes pouvant servir à leur fabrication, réparation et assemblage.

ARTICLE 15 : ENREGISTREMENT, COLLECTE ET DESTRUCTION

1. Les États Parties effectuent des visites semestrielles d'évaluation et d'inventaire des stocks ainsi que des conditions de stockage des armes légères et de petit calibre, de leurs munitions et de toutes pièces et composantes pouvant servir à leur fabrication, réparation et assemblage détenues par les forces armées et de sécurité et autres entités autorisées.

2. Les États Parties collectent, saisissent et enregistrent les armes légères et de petit calibre, leurs munitions et toutes pièces et composantes pouvant servir à leur fabrication, réparation et assemblage en excédent, obsolètes ou illicites.

3. Les États Parties procèdent à la destruction systématique des armes légères et de petit calibre, de leurs munitions et toutes pièces et composantes pouvant servir à leur fabrication, réparation et assemblage en excédent, obsolètes ou illicites, et transmettent les informations à la base de données sous-régionale établie par le Secrétaire général de la CEEAC.

4. Les États Parties conservent les informations relatives à la destruction des armes légères et de petit calibre, de leurs munitions et de toutes pièces et composantes pouvant servir à leur fabrication, réparation et assemblage en excédent, obsolètes ou illicites dans les bases de données électroniques nationales pour une durée minimale de 30 ans.

5. Les États Parties adoptent les techniques de destruction les plus efficaces conformément aux normes internationales en vigueur.

6. Les États Parties conduisent des opérations conjointes pour localiser, saisir et détruire les caches illicites d'armes légères et de petit calibre, de leurs

munitions et de toutes pièces et composantes pouvant servir à leur fabrication, réparation et assemblage.

ARTICLE 16 : GESTION ET SÉCURISATION DES STOCKS

1. Les États Parties maintiennent la sécurité des entrepôts et la bonne gestion des stocks d'armes légères et de petit calibre, de leurs munitions et de toutes pièces et composantes pouvant servir à leur fabrication, réparation et assemblage en tout temps. Ils définissent et harmonisent à cet effet les mesures et procédures administratives nécessaires à la gestion, à la sécurisation et à l'entreposage des stocks.
2. Les mesures et procédures administratives visées à l'alinéa 1 du présent article prennent en compte, notamment, la détermination des sites appropriés pour l'entreposage, la mise en place des mesures de sécurité physique, la définition de procédures d'inventaire et de tenue des registres, le renforcement des capacités des magasiniers et la détermination des moyens pour assurer la sécurité lors de la fabrication et du transport.
3. Les États Parties établissent des inventaires nationaux d'armes légères et de petit calibre, de leurs munitions et de toutes pièces et composantes pouvant servir à leur fabrication, réparation et assemblage détenues par les forces armées et de sécurité et tout autre organe compétent de l'État.
4. Les États Parties adoptent les mesures et procédures administratives nécessaires au renforcement des capacités de gestion et de sécurisation des magasins d'armes légères et de petit calibre, de leurs munitions et de toutes pièces et composantes pouvant servir à leur fabrication, réparation et assemblage appartenant aux forces armées et de sécurité et à tout autre organe compétent de l'État.

ARTICLE 17 : CONTRÔLE DES FRONTIÈRES

1. Les États Parties s'engagent à adopter des mesures législatives et réglementaires appropriées pour accroître le contrôle des frontières afin de mettre fin, en Afrique centrale, au trafic illicite d'armes légères et de petit calibre, de leurs munitions et de toutes pièces et composantes pouvant servir à leur fabrication, réparation et assemblage.
2. Les États Parties établissent des administrations douanières pleinement opérationnelles, qui coopèrent avec l'Organisation internationale des douanes et INTERPOL, y compris pour requérir leur assistance en vue d'un contrôle efficace d'armes légères et de petit calibre et de leurs munitions dans les points d'entrée aux frontières.

3. Les États Parties s'accordent à soumettre les armes légères et de petit calibre, leurs munitions et toutes pièces et composantes pouvant servir à leur fabrication, réparation et assemblage au contrôle frontalier et à la taxation en vigueur au niveau national.

4. Les États Parties s'engagent à développer et à renforcer leur coopération aux frontières et notamment à organiser des opérations et patrouilles transfrontalières conjointes et mixtes afin de mieux contrôler la circulation des armes légères et de petit calibre, de leurs munitions et de toutes pièces et composantes pouvant servir à leur fabrication, réparation et assemblage.

5. Les États Parties s'engagent à renforcer les contrôles aux frontières, y compris en créant des postes frontière mobiles dotés de matériels techniques non intrusifs et à travers la mise en place d'un mécanisme de coopération et un système d'échange d'informations entre pays frontaliers, conformément aux dispositions de la présente Convention.

ARTICLE 18 : POINTS D'ENTRÉE DES ARMES LÉGÈRES ET DE PETIT CALIBRE

1. Sans préjudice des autres mesures qu'ils prennent en matière de contrôle des frontières, les États Parties déterminent sur leurs territoires respectifs et les sécurisent, le mode de transport à l'exportation et à l'importation, ainsi qu'un nombre précis et limité de points d'entrée des armes légères et de petit calibre, de leurs munitions et de toutes pièces et composantes pouvant servir à leur fabrication, réparation et assemblage.

2. Les États Parties déterminent la préséance des services compétents sur les contrôles exercés aux frontières en rapport avec les armes légères et de petit calibre, leurs munitions et de toutes pièces et composantes pouvant servir à leur fabrication, réparation et assemblage.

3. Les États Parties désignent d'autres organes compétents pouvant venir à l'appui des services de douane pour contrôler les armes légères et de petit calibre et leurs munitions dans les points d'entrée aux frontières.

4. Les États Parties disposent que les armes légères et de petit calibre, leurs munitions et toutes pièces et composantes pouvant servir à leur fabrication, réparation et assemblage qui ne passent pas par les points d'entrée officiels sont illicites.

5. Les États Parties prennent les mesures nécessaires pour effectuer des contrôles réguliers aux points d'entrée officiels déterminés par les autorités compétentes sur l'ensemble de leurs territoires respectifs.

ARTICLE 19 : PROGRAMMES D'ÉDUCATION ET DE SENSIBILISATION

1. Les États Parties s'engagent à élaborer des programmes d'éducation et de sensibilisation publique/communautaire à l'échelon local, national et régional, pour rehausser l'implication du public et des communautés et soutenir les efforts de lutte contre le commerce et le trafic illicites d'armes légères et de petit calibre, de leurs munitions et de toutes pièces et composantes pouvant servir à leur fabrication, réparation et assemblage.
2. Les programmes d'éducation et de sensibilisation visent à promouvoir une culture de la paix et à impliquer tous les secteurs de la société, notamment les organisations de la société civile.

CHAPITRE VI : TRANSPARENCE ET ÉCHANGE D'INFORMATIONS

ARTICLE 20 : BASE DE DONNÉES ÉLECTRONIQUE NATIONALE

1. Les États Parties établissent et maintiennent, au niveau national, une base de données électronique et centralisée sur les armes légères et de petit calibre, leurs munitions et toutes pièces et composantes pouvant servir à leur fabrication, réparation et assemblage.
2. Les données sont conservées dans les bases de données nationales pour une période minimale de 30 ans, y compris les procédures de marquage ainsi que toutes les autres données pertinentes y afférentes.
3. Toutes les données existant dans les bases de données électroniques nationales doivent également être conservées par chaque État Partie dans un registre national centralisé sous forme papier.
4. Les informations suivantes sont enregistrées dans la base de données :
 - a) Type ou modèle, calibre et quantité d'armes légères et de petit calibre, de leurs munitions et de toutes pièces et composantes pouvant servir à leur fabrication, réparation et assemblage présentes sur le territoire national de chaque État Partie, y compris celles fabriquées localement;
 - b) Le contenu du marquage tel qu'indiqué dans la présente Convention;
 - c) Le nom et la localisation de l'ancien et du nouveau propriétaires des armes légères et de petit calibre, de leurs munitions et de toutes pièces et composantes pouvant servir à leur fabrication, réparation et assemblage et, éventuellement, des propriétaires successifs;

d) La date d'enregistrement des armes légères et de petit calibre, de leurs munitions et de toutes pièces et composantes pouvant servir à leur fabrication, réparation et assemblage;

e) Le nom et l'adresse de l'expéditeur, de l'intermédiaire éventuel, du destinataire et de l'utilisateur repris sur le certificat d'utilisateur final;

f) L'origine, les points de départ, de transit éventuel, et d'entrée et la destination ainsi que les références douanières et les dates de départ, de transit et de livraison à l'utilisateur final;

g) Les renseignements complets sur les licences d'exportation, de transit et d'importation (quantités et lots correspondant à une même licence ainsi que la validité de la licence);

h) Les renseignements complets sur le(s) transport(s) et le(s) transporteur(s); l'organisme ou les organismes de contrôle (au départ, au point de transit éventuel et à l'arrivée);

i) La description de la nature de la transaction (commerciale ou non commerciale, privée ou publique, transformation, réparation); le cas échéant, les renseignements complets concernant l'assureur et/ou l'organisme financier qui interviennent dans l'opération;

j) Les informations pertinentes sur les civils, propriétaires d'armes de petit calibre en particulier : nom, adresse, marquage de l'arme et licences de détention;

k) Le nom et les coordonnées complètes et actualisées de tout fabricant artisanal ou industriel, de tout distributeur et de tout réparateur d'armes légères et de petit calibre, de leurs munitions et de toutes pièces et composantes pouvant servir à leur fabrication, réparation et assemblage.

ARTICLE 21 : BASE DE DONNÉES ÉLECTRONIQUE SOUS-RÉGIONALE

1. Les États Parties disposent que le Secrétaire général de la CEEAC établit et maintient, comme moyen de promotion et de renforcement de la confiance, une base de données électronique sous-régionale des transferts et des armes légères et de petit calibre, de leurs munitions et de toutes pièces et composantes pouvant servir à leur fabrication, réparation et assemblage.

2. Les informations sont conservées dans la base de données sous-régionale pour une période minimale de 30 ans, y compris les procédures de marquage ainsi que toutes les autres données pertinentes y afférentes.

3. Le Secrétaire général de la CEEAC, en rapport avec les États Parties, fixe les modalités d'établissement et de gestion de la base de données sous-régionale, y compris l'ensemble des domaines qu'elle couvre.

4. Les États Parties fournissent périodiquement au Secrétaire général de la CEEAC les informations devant être insérées dans la base de données électronique sous-régionale, y compris les informations relatives aux procédures de marquage ainsi que toutes les autres données pertinentes y afférentes.
5. Les États Parties transmettent au Secrétaire général de la CEEAC un rapport annuel sur la gestion et le fonctionnement de leurs bases de données nationales respectives.
6. Le Secrétaire général de la CEEAC rédige à l'intention des États Parties un rapport annuel relatif à la gestion et au fonctionnement de la base de données sous-régionale.
7. Toutes les données existant dans la base de données sous-régionale doivent également être conservées par le Secrétaire général de la CEEAC dans un registre sous-régional sous forme papier.

**ARTICLE 22 : BASE DE DONNÉES ÉLECTRONIQUE
SOUS-RÉGIONALE D'ARMES POUR LES OPÉRATIONS
DE PAIX**

1. Les États Parties disposent que le Secrétaire général de la CEEAC établit et maintient, afin d'assurer la maîtrise de leur mouvement, une base de données électronique sous-régionale des armes légères et de petit calibre, de leurs munitions et de toutes pièces et composantes pouvant servir à leur fabrication, réparation et assemblage destinée aux opérations de paix.
2. Les États Parties disposent que les données, y compris celles relatives aux armes et munitions collectées lors des opérations de désarmement, démobilisation et réinsertion, sont conservées dans la base de données sous-régionale des armes pour les opérations de paix pour une période minimale de 30 ans.
3. Les États Parties disposent que le Secrétaire général de la CEEAC, en rapport avec les États Parties, fixe les modalités d'établissement et de gestion de la base de données sous-régionale d'armes pour les opérations de paix, y compris l'ensemble des domaines qu'elle couvre.
4. Les États Parties fournissent au Secrétaire général de la CEEAC toutes les informations devant être insérées dans la base de données des armes pour les opérations de paix, y compris les informations relatives aux procédures de marquage ainsi que toutes les autres données pertinentes y afférentes.
5. Toutes les données existant dans la base de données sous-régionale des armes pour les opérations de paix doivent également être conservées par chaque État Partie dans un registre national sous forme papier et par le

Secrétaire général de la CEEAC dans un registre sous-régional sous forme papier.

**ARTICLE 23 : DIALOGUE AVEC LES FABRICANTS
INTERNATIONAUX ET LES ORGANISATIONS
INTERNATIONALES**

1. Les États Parties dialoguent avec les producteurs et fournisseurs internationaux d'armes, ainsi qu'avec les organisations internationales et régionales compétentes et peuvent également requérir auprès du Secrétaire général de la CEEAC des informations pertinentes, y compris lorsqu'il s'agit des opérations de paix, dans un souci d'échange d'informations et de renforcement de la mise en œuvre de la présente Convention.
2. Le Secrétaire général de la CEEAC prend également les dispositions requises pour assurer le soutien, le respect et l'adhésion des fabricants internationaux d'armes à l'esprit et à la lettre de la présente Convention, y compris à travers la signature des mémorandums d'entente et/ou d'accords-cadres de coopération.

ARTICLE 24 : RENFORCEMENT DE LA CONFIANCE

1. Afin de renforcer la confiance, les États Parties établissent un système d'entraide judiciaire et partagent et échangent les informations entre eux, via les services des douanes, de police, des eaux et forêts, de la gendarmerie, des gardes frontière ou tout autre organe compétent de l'État.
2. Les informations échangées peuvent concerner les groupes criminels et les réseaux de commerce illicite d'armes légères et de petit calibre, de leurs munitions et de toutes pièces et composantes pouvant servir à leur fabrication, réparation et assemblage.
3. Les États Parties échangent également des informations sur les sources et les itinéraires d'approvisionnement, les États destinataires, les modes de transport et les soutiens financiers éventuels dont bénéficient les groupes visés à l'alinéa 2 du présent article.
4. Chaque État Partie informe les autres des condamnations de personnes physiques ou morales impliquées dans la fabrication, le commerce ou le trafic illicite prononcées par ses juridictions. L'information porte également sur d'éventuelles opérations de saisie et de destruction.
5. Sans préjudice aux autres actions qu'ils peuvent prendre, les États Parties échangent en outre les données relatives :
 - a) À la fabrication (système et techniques de marquage, fabricants autorisés);

b) Aux transferts (exportations à destination et/ou importations en provenance de tout autre État, transits, informations disponibles sur la législation nationale, pratiques et contrôles en vigueur, vendeurs et courtiers autorisés);

c) Aux stocks existants (sécurité, destruction, pertes, vols, saisies illicites).

6. Le mécanisme de coopération et le système d'échange d'informations doivent permettre, entre autres, d'améliorer la capacité des forces de sécurité et autres services de renseignements, y compris à travers des sessions de formation sur les procédures d'investigation et les techniques d'application des lois en rapport avec la mise en œuvre de la présente Convention.

7. Pour promouvoir la transparence, les États Parties rédigent annuellement un rapport national sur les demandes d'autorisation de transferts et les certificats d'utilisateur final acceptés ou refusés par les autorités nationales compétentes.

8. Le rapport annuel de chaque État Partie doit comporter au minimum, pour chaque autorisation de transfert refusée ou acceptée, les informations suivantes :

a) Le type et le nombre d'armes légères et de petit calibre, de leurs munitions et de toutes pièces et composantes pouvant servir à leur fabrication, réparation et assemblage;

b) Le nom et les coordonnées complètes et actualisées du requérant;

c) Le nombre et les raisons du refus ou de l'acceptation du transfert;

d) Les efforts consentis pour respecter les dispositions pertinentes de la présente Convention, y compris à travers l'édiction des lois spécifiques.

9. Les États Parties transmettent le rapport annuel sur les transferts au Registre sur les armes classiques des Nations Unies et à la base de données électronique sous-régionale sur les armes légères et de petit calibre, leurs munitions et toutes pièces et composantes pouvant servir à leur fabrication, réparation et assemblage, détenue par la CEEAC.

10. Les États Parties disposent que les demandes d'aide en matière de traçage d'armes légères et de petit calibre, de leurs munitions et de toutes pièces et composantes pouvant servir à leur fabrication, réparation et assemblage comportent des informations détaillées, notamment :

a) Des informations décrivant la nature illicite de l'arme légère et de petit calibre, y compris la justification juridique de cette qualification et les circonstances dans lesquelles l'arme en question a été trouvée;

b) L'identification détaillée de l'arme, notamment le marquage, le modèle, le calibre, le numéro de série, le pays d'importation ou de fabrication et d'autres informations pertinentes;

c) L'usage qui doit être fait des informations demandées;

d) Une énumération spécifique des informations devant être fournies par l'État recevant la demande de traçage.

11. L'État Partie saisi de la demande de traçage accuse réception de cette demande dans un délai d'un mois et l'examine en conséquence. Il répond formellement à la demande formulée par l'autre État dans un délai maximum de trois mois à partir de la date de réception.

12. En répondant à une demande de traçage, l'État Partie saisi fournit à l'État requérant toutes les informations disponibles et pertinentes.

13. Les États Parties enregistrent, dans leurs bases de données nationales respectives, et échangent les informations sur les fabricants industriels et artisanaux d'armes légères et de petit calibre, de leurs munitions et de toutes pièces et composantes pouvant servir à leur fabrication, réparation et assemblage.

CHAPITRE VII : HARMONISATION DES LÉGISLATIONS NATIONALES

ARTICLE 25 : ADOPTION ET HARMONISATION DES MESURES LÉGISLATIVES

1. Les États Parties s'engagent à réviser, actualiser et harmoniser leurs législations nationales respectives pour les rendre conformes aux dispositions pertinentes de la présente Convention.

2. Les États Parties adoptent au niveau interne des mesures législatives et réglementaires pour réprimer les pratiques suivantes :

a) Le trafic illicite d'armes légères et de petit calibre, de leurs munitions et de toutes pièces et composantes pouvant servir à leur fabrication, réparation et assemblage;

b) La fabrication illicite d'armes légères et de petit calibre, de leurs munitions et de toutes pièces et composantes pouvant servir à leur fabrication, réparation et assemblage;

c) La détention et l'utilisation illicites d'armes légères et de petit calibre, de leurs munitions et de toutes pièces et composantes pouvant servir à leur fabrication, réparation et assemblage;

d) La falsification ou l'effacement illicite, l'enlèvement ou l'altération illicite des marques des armes légères et de petit calibre, de leurs munitions et

de toutes pièces et composants pouvant servir à leur fabrication, réparation et assemblage, telles que requises par la présente Convention;

e) Toute autre activité exercée en violation des dispositions de la présente Convention;

f) Toute activité exercée en violation d'un embargo sur les armes légères et de petit calibre imposé par l'Organisation des Nations Unies, l'Union africaine, la CEEAC ou toute organisation pertinente.

3. Les États Parties disposent que le Secrétaire général de la CEEAC élabore, dans un délai raisonnable, un guide sur l'harmonisation des mesures législatives.

ARTICLE 26 : LUTTE CONTRE LA CORRUPTION ET LES AUTRES FORMES DE CRIMINALITÉ

Les États Parties adoptent des mesures appropriées pour établir ou renforcer la coopération entre les administrations concernées et les forces de sécurité en vue de prévenir et de lutter contre la corruption, le blanchiment d'argent, le terrorisme, le trafic de drogue, liés à la fabrication, au trafic, au commerce, à la détention et à l'utilisation illicites des armes légères et de petit calibre, de leurs munitions et de toutes pièces et composants pouvant servir à leur fabrication, réparation et assemblage.

CHAPITRE VIII : ARRANGEMENTS INSTITUTIONNELS ET DE MISE EN ŒUVRE

ARTICLE 27 : POINTS FOCaux NATIONAUX

Chaque État Partie nomme en son sein un point focal national sur les armes légères et de petit calibre qui sert également de secrétaire permanent ou de président de la commission nationale. Les points focaux nationaux sont les premières interfaces pour, entre autres, faciliter les échanges avec les partenaires internes et extérieurs aux États Parties.

ARTICLE 28 : COMMISSIONS NATIONALES

1. Chaque État Partie crée une commission nationale de lutte contre le commerce et le trafic illicites des armes légères et de petit calibre, de leurs munitions et de toutes pièces et composants pouvant servir à leur fabrication, réparation et assemblage, conçue comme un organe de coordination des actions prises par l'État en la matière.

2. Les commissions nationales sont établies conformément aux standards internationaux en vigueur.

3. Les États Parties s'engagent, sur la base de leurs budgets annuels, à doter les commissions nationales des ressources humaines, matérielles et financières adéquates pour garantir leur fonctionnement effectif et efficace. Ils créent une ligne budgétaire spécifique attribuée aux commissions nationales.

4. Les États Parties disposent que le Secrétaire général de la CEEAC appuie le fonctionnement des commissions nationales dans le renforcement de leurs capacités financières, techniques, institutionnelles et opérationnelles.

ARTICLE 29 : LE SECRÉTAIRE GÉNÉRAL DE LA CEEAC

1. Les États Parties disposent que le Secrétaire général de la CEEAC assure le suivi et la coordination de l'ensemble des activités menées au niveau sous-régional aux fins de lutter contre le commerce et le trafic illicites des armes légères et de petit calibre, de leurs munitions et de toutes pièces et composantes pouvant servir à leur fabrication, réparation et assemblage.

2. Les États Parties prennent les mesures nécessaires pour doter le Secrétariat général de la CEEAC des capacités institutionnelles et opérationnelles en adéquation avec les responsabilités qui lui incombent au titre de la mise en œuvre de la présente Convention.

3. Les États Parties disposent que le Secrétaire général de la CEEAC a, entre autres tâches, la responsabilité :

a) De faciliter et d'encourager l'établissement d'un réseau d'organisations de la société civile;

b) De mobiliser les ressources nécessaires à la mise en œuvre de la présente Convention;

c) D'appuyer financièrement et techniquement les pouvoirs publics et les organisations non gouvernementales;

d) D'élaborer un rapport annuel et d'assurer le suivi et l'évaluation de la mise en œuvre de la présente Convention.

ARTICLE 30 : PLANS D'ACTION NATIONAUX

1. Les États Parties s'engagent à élaborer des plans d'action nationaux sur les armes légères et de petit calibre dont la mise en œuvre sera assurée par les commissions nationales. Les plans d'action nationaux sont élaborés suivant un processus de collecte d'informations impliquant tous les acteurs nationaux pertinents, y compris les organisations de la société civile, notamment les associations de femmes et de jeunes considérés comme les plus vulnérables face aux dangers liés aux armes légères et de petit calibre.

2. L'élaboration des plans d'action nationaux tient dûment compte des résultats des études d'impact des armes légères et de petit calibre sur les

populations et les États que les autorités compétentes conduisent dans chaque État Partie.

ARTICLE 31 : PLAN D'ACTION SOUS-RÉGIONAL

1. Le Secrétaire général de la CEEAC élabore un plan d'action décrivant l'ensemble des mesures et actions à prendre au niveau sous-régional pour assurer la mise en œuvre de la présente Convention.
2. Le plan d'action sous-régional doit, en outre, prévoir la stratégie à exécuter par le Secrétaire général de la CEEAC pour promouvoir la signature et la ratification par les États de la présente Convention ainsi que son entrée en vigueur.

ARTICLE 32 : APPUI FINANCIER

Les États Parties s'engagent à contribuer financièrement en vue de la mise en œuvre de la présente Convention. Ils s'engagent également à soutenir la mise en place, par le Secrétaire général de la CEEAC, d'un groupe d'experts chargé du suivi et de l'évaluation de la mise en œuvre des activités.

ARTICLE 33 : ASSISTANCE ET COOPÉRATION

1. Les États Parties s'engagent à promouvoir la coopération entre États et entre différents organes étatiques compétents dans la mise en œuvre de la présente Convention.
2. Les États Parties demandent au Secrétaire général de la CEEAC de leur apporter toute assistance requise pour qu'ils bénéficient de l'appui multiforme des partenaires techniques et financiers, notamment en ce qui concerne le renforcement des capacités des forces armées et de sécurité, des services en charge du contrôle frontalier et de tous autres services concernés par la lutte contre le trafic et le commerce illicites des armes légères et de petit calibre, de leurs munitions et de toutes pièces et composantes pouvant servir à leur fabrication, réparation et assemblage.

ARTICLE 34 : SUIVI ET ÉVALUATION

1. Le groupe d'experts peut rechercher toute information qu'il juge utile à son travail, en relation avec les États Parties et en s'appuyant notamment sur les autres États Membres des Nations Unies, les États membres de l'Arrangement de Wassenaar sur le contrôle des exportations d'armes classiques et de biens et technologies à double usage, l'Union européenne et tout autre fabricant ou fournisseur d'armes.

2. Chaque État Partie élabore et soumet un rapport annuel au Secrétaire général de la CEEAC sur ses activités de mise en œuvre de la présente Convention.
3. Une conférence des États Parties est convoquée par le Secrétaire général de l'Organisation des Nations Unies un an après l'entrée en vigueur de la présente Convention.
4. La première Conférence des États Parties est chargée d'examiner la mise en œuvre de la présente Convention et peut avoir des mandats additionnels selon les décisions prises par les États Parties. Les conférences des États Parties subséquentes se tiennent tous les deux ans à partir de la date de la première conférence afin d'examiner l'état de mise en œuvre de la présente Convention.
5. Cinq ans après l'entrée en vigueur de la présente Convention, le Secrétaire général des Nations Unies convoque une conférence d'examen. Il convoque également d'autres conférences d'examen si un ou plusieurs États Parties le demandent.
6. Les points à examiner lors des conférences d'examen sont discutés et adoptés dans le cadre du Comité consultatif permanent des Nations Unies chargé des questions de sécurité en Afrique centrale. Les conférences d'examen statuent au minimum sur l'état de mise en œuvre de la présente Convention.

CHAPITRE IX : DISPOSITIONS GÉNÉRALES ET FINALES

ARTICLE 35 : SIGNATURE, RATIFICATION, ACCEPTATION, APPROBATION ET ADHÉSION

1. La présente Convention, adoptée à Kinshasa le 30 avril 2010, sera ouverte à la signature de tous les États membres de la CEEAC et la République du Rwanda, États membres du Comité consultatif permanent des Nations Unies chargé des questions de sécurité en Afrique centrale, à Brazzaville le 19 novembre 2010, par la suite, au Siège de l'Organisation des Nations Unies à New York, jusqu'à son entrée en vigueur.
2. Les instruments de ratification, d'acceptation, d'approbation ou d'adhésion sont déposés auprès du Secrétaire général de l'Organisation des Nations Unies.
3. Tout autre État intéressé, autre que ceux visés à l'article 35, alinéa 1, peut adhérer à la présente Convention, sous réserve d'une décision favorable de la Conférence des États Parties.

ARTICLE 36 : ENTRÉE EN VIGUEUR

1. La présente Convention entrera en vigueur 30 jours après la date de dépôt du sixième instrument de ratification, d'acceptation, d'approbation ou d'adhésion.
2. Pour tout État qui dépose son instrument de ratification, d'acceptation, d'approbation ou d'adhésion après la date de dépôt du sixième instrument de ratification, d'acceptation, d'approbation ou d'adhésion, la Convention entrera en vigueur 30 jours après la date de dépôt de cet instrument.

ARTICLE 37 : AMENDEMENTS

1. Tout État Partie peut proposer des amendements à la présente Convention à tout moment après son entrée en vigueur.
2. Toute proposition d'amendement sera communiquée au Secrétaire général de l'Organisation des Nations Unies, qui la diffusera à l'ensemble des États Parties, au moins 90 jours avant l'ouverture de la Conférence des États Parties.
3. Les amendements sont adoptés par consensus lors de la Conférence des États Parties.
4. Les amendements entrent en vigueur à l'égard des parties qui les ont acceptés 30 jours après le dépôt du sixième instrument d'acceptation de l'amendement auprès du dépositaire. Ensuite, ils entrent en vigueur à l'égard d'une partie 30 jours après le dépôt de l'instrument d'acceptation de celle-ci auprès du dépositaire.

ARTICLE 38 : RÉSERVES

Les articles de la présente Convention ne peuvent faire l'objet de réserves.

ARTICLE 39 : DÉNONCIATION ET RETRAIT

1. Tout État Partie a, dans l'exercice de sa souveraineté nationale, le droit de se retirer de la présente Convention.
2. Le retrait est effectué par l'État Partie par notification écrite, incluant un exposé des événements extraordinaires qui ont compromis ses intérêts suprêmes, adressée au Secrétaire général de l'Organisation des Nations Unies, en sa qualité de dépositaire, qui la communique aux autres États Parties.
3. Le retrait ne prend effet que 12 mois après réception de l'instrument de retrait par le dépositaire.
4. Le retrait ne dégage pas l'État Partie qui en est l'auteur des obligations que lui impose la Convention au regard de toute infraction survenue avant la date à laquelle la dénonciation prend effet, pas plus qu'elle n'entrave en

aucune manière la poursuite de l'examen de toute question concernant l'interprétation ou l'application de la présente Convention.

ARTICLE 40 : DÉPOSITAIRE ET LANGUES

1. Le Secrétaire général de l'Organisation des Nations Unies est dépositaire de la présente Convention.
2. L'original de la présente Convention, dont les textes anglais, français et espagnol sont également authentiques, sera déposé auprès du dépositaire, qui fera parvenir des copies certifiées conformes à tous les États.

ARTICLE 41 : DISPOSITIONS SPÉCIALES

1. Les engagements découlant des dispositions de la présente Convention ne doivent pas être interprétés comme étant en contradiction avec l'esprit et la lettre des conventions ou accords liant un État Partie à un État tiers pour autant que ces conventions et accords ne sont pas en contradiction ni avec l'esprit ni avec la lettre de la présente Convention.
2. En cas de différend entre deux ou plusieurs États Parties portant sur l'interprétation ou l'application de la présente Convention, les États Parties concernés se consultent en vue d'un règlement rapide du différend par la négociation ou par tout autre moyen pacifique de leur choix, y compris le recours aux bons offices du Secrétaire général de la CEEAC, du Secrétaire général de l'Organisation des Nations Unies ou d'une conférence extraordinaire des États Parties.

EN FOI DE QUOI, nous, chefs d'État et de gouvernement des États membres de la Communauté économique des États de l'Afrique centrale et la République du Rwanda, États, États membres du Comité consultatif permanent des Nations Unies chargé des questions de sécurité en Afrique centrale,

Avons signé la présente Convention en trois (3) exemplaires originaux en langues anglaise, espagnole et française, les trois (3) textes faisant également foi.

FAIT à Kinshasa, le trente avril deux mil dix

La République d'Angola

La République du Burundi

La République du Cameroun

La République centrafricaine

La République démocratique du Congo

La République du Congo

La République gabonaise

La République de Guinée équatoriale

La République du Rwanda

La République démocratique de Sao Tomé-et-Principe

La République du Tchad

**CONVENCIÓN DE ÁFRICA CENTRAL PARA EL
CONTROL DE LAS ARMAS PEQUEÑAS Y LAS ARMAS
LIGERAS, SUS MUNICIONES Y TODAS LAS PIEZAS Y
COMPONENTES QUE PUE DAN SERVIR PARA SU
FABRICACIÓN, REPARACIÓN Y ENSAMBLAJE**



NACIONES UNIDAS

2010

PREÁMBULO

Los Estados Parte en el presente Convenio,

Nosotros, Jefes de Estado y de Gobierno de los Estados miembros de la Comunidad Económica de los Estados de África Central (CEEAC), de la República de Rwanda y de los Estados miembros del Comité Consultivo Permanente de las Naciones Unidas encargado de las cuestiones de seguridad en África Central (el “Comité”);

Recordando los principios de la Carta las Naciones Unidas, especialmente los relativos al desarme y el control de armamentos, y los inherentes al derecho de los Estados a la legítima defensa individual y colectiva, la no intervención y no injerencia en los asuntos internos de otro Estado y la prohibición del uso o de la amenaza del uso de la fuerza;

Teniendo en cuenta la importancia del Protocolo contra la fabricación y el tráfico ilícitos de armas de fuego, sus piezas y componentes y municiones, que complementa la Convención de las Naciones Unidas contra la Delincuencia Organizada Transnacional; el Programa de Acción para prevenir, combatir y eliminar el tráfico ilícito de armas pequeñas y ligeras en todos sus aspectos; el Instrumento internacional para permitir a los Estados identificar y localizar, de forma oportuna y fidedigna, armas pequeñas y armas ligeras ilícitas; y los Principios Básicos sobre el Empleo de la Fuerza y de Armas de Fuego por los Funcionarios Encargados de Hacer Cumplir la Ley;

Reafirmando la importancia de la resolución 1325 (2000) del Consejo de Seguridad de las Naciones Unidas y de sus resoluciones ulteriores 1820 (2008), 1888 (2009) y 1889 (2009) sobre la mujer, la paz y la seguridad;

Teniendo en cuenta la importancia de la Convención Internacional sobre todas las formas de discriminación contra la mujer, así como la Declaración de Windhoek y el Plan de Acción de Namibia sobre la incorporación de una perspectiva de género en las operaciones multidimensionales de apoyo a la paz;

Reafirmando igualmente la importancia de la resolución 1612 (2005) y de las resoluciones posteriores del Consejo de Seguridad de las Naciones Unidas sobre los niños y los conflictos armados, y condenando el reclutamiento de niños en las fuerzas beligerantes y su participación en los conflictos armados;

Recordando igualmente las disposiciones pertinentes del Acta Constitutiva de la Unión Africana y de la Declaración de Bamako relativa a una posición

africana común sobre la proliferación, la circulación y el tráfico ilícitos de armas pequeñas y armas ligeras;

Conscientes de los efectos nefastos de la proliferación anárquica y la circulación incontrolada de las armas pequeñas y de las armas ligeras en el desarrollo, y el hecho de que la pobreza y la falta de perspectivas de un futuro mejor crean condiciones propicias para el mal empleo de esas armas, especialmente por los jóvenes;

Teniendo en cuenta las medidas adoptadas a resultas del Programa de actividades prioritarias de Brazzaville para la aplicación, en África central, del Programa de Acción de las Naciones Unidas para prevenir, combatir y eliminar el tráfico ilícito de armas pequeñas y ligeras en todos sus aspectos;

Teniendo igualmente en cuenta la importancia de los instrumentos de aplicación de los mecanismos de fortalecimiento de la confianza entre los Estados de África central, como el Pacto de no agresión, el Pacto de asistencia mutua y el Protocolo relativo al Consejo para la Paz y la Seguridad en África Central (COPAX);

Considerando que el comercio y el tráfico ilícitos de armas pequeñas y de armas ligeras constituyen una amenaza a la estabilidad de los Estados y a la seguridad de sus poblaciones, especialmente porque favorecen la violencia armada, prolongan los conflictos armados y alientan la explotación ilícita de los recursos naturales;

Conscientes de la necesidad de hacer que la paz y la seguridad sean uno de los principales objetivos de las relaciones entre los Estados de África central;

Teniendo en cuenta la porosidad de las fronteras de nuestros Estados y de las dificultades para que los Estados puedan poner fin al comercio y el tráfico ilícitos de armas pequeñas y armas ligeras, sus municiones y todas las piezas y componentes que puedan servir para su fabricación y ensamblaje;

Recordando que las armas blancas son instrumentos que pueden ser utilizados con fines de violencia y delincuencia;

Deseosos de luchar contra el fenómeno del corte de carreteras, la inseguridad transfronteriza y la delincuencia organizada;

Reconociendo la importancia de la contribución de las organizaciones de la sociedad civil en la lucha contra el comercio y el tráfico ilícitos de armas pequeñas y armas ligeras;

Teniendo en cuenta la adhesión de algunos Estados miembros del Comité al Protocolo sobre el control de las armas de fuego, las municiones y otros materiales relacionados en la región de la Comunidad del África Meridional para el Desarrollo y al Protocolo de Nairobi para la prevención, el control y la reducción de las armas pequeñas y ligeras en la región de los Grandes Lagos y el Cuerno de África, y considerando que la presente Convención se inscribe plenamente en el marco de las actividades a nivel subregional, continental y mundial realizadas por los Estados de África central contra las armas ilícitas;

Teniendo presente la aprobación, el 18 de mayo de 2007, de la iniciativa de Santo Tomé, en que, entre otras cosas, los Estados miembros del Comité decidieron elaborar un instrumento jurídico para el control de las armas pequeñas y las armas ligeras en África central;

Hemos convenido en lo siguiente:

CAPÍTULO I: OBJETO Y DEFINICIONES

ARTÍCULO 1: OBJETO

La presente Convención tiene por objeto:

1. Prevenir, combatir y eliminar en África central el comercio y el tráfico ilícitos de armas pequeñas y armas ligeras, sus municiones y todas las piezas y componentes que puedan servir para su fabricación y ensamblaje;
2. Reforzar el control en África central de la fabricación, el comercio, la circulación, la transferencia, la tenencia y el uso de armas pequeñas y ligeras, sus municiones y todas las piezas y componentes que puedan servir para su fabricación y ensamblaje;
3. Luchar contra la violencia armada y aliviar el sufrimiento humano causado en África central por el comercio y el tráfico ilícitos de armas pequeñas y armas ligeras, sus municiones y todas las piezas y componentes que puedan servir para su fabricación y ensamblaje;
4. Promover la cooperación y la confianza entre los Estados partes, así como la cooperación y el diálogo entre los gobiernos y las organizaciones de la sociedad civil.

ARTÍCULO 2: DEFINICIONES

A los fines de la presente Convención se entenderá por:

a) **Armas pequeñas y armas ligeras:** toda arma portátil y letal que lance, esté concebida para lanzar o pueda transformarse fácilmente para lanzar un balín, una bala o un proyectil por la acción de un explosivo, excluidas las armas pequeñas y las armas ligeras antiguas o sus réplicas. Las armas pequeñas y las armas ligeras antiguas o sus réplicas se definirán de conformidad con el derecho interno. En ningún caso se podrán incluir las armas pequeñas y ligeras fabricadas después de 1899;

b) **Armas pequeñas:** las destinadas al uso personal y comprenden, entre otras, los revólveres y las pistolas automáticas y semiautomáticas, los fusiles y las carabinas, las metralletas, los fusiles de asalto y las ametralladoras ligeras;

c) **Armas ligeras:** las destinadas a ser usadas por un grupo de dos o tres personas, aunque algunas pueden ser transportadas y utilizadas por una sola persona, y comprenden, entre otras, las ametralladoras pesadas, los lanzagranadas portátiles, con y sin soporte, los cañones antiaéreos portátiles, los cañones antitanque portátiles, los fusiles sin retroceso, los lanzadores portátiles de misiles y sistemas de cohetes antitanque, los lanzadores portátiles de sistemas de misiles antiaéreos y los morteros de calibre inferior a 100 milímetros;

d) **Municiones:** el cartucho completo o sus componentes, entre ellos las vainas, los cebos, la carga propulsora, las balas o proyectiles utilizados en las armas de fuego, siempre que esos componentes estén de por sí sujetos a autorización en el respectivo Estado parte;

e) **Transferencia:** la importación, exportación, tránsito, traslado y transporte, o todo otro desplazamiento, de armas pequeñas y armas ligeras, sus municiones y todas las piezas y componentes que puedan servir para su fabricación y ensamblaje;

f) **Ilícito:** todo lo que se realice en violación de las disposiciones de la presente Convención;

g) **Fabricación ilícita:** la fabricación o el ensamblaje de armas pequeñas y armas ligeras, sus piezas y componentes y sus municiones:

- A partir de piezas y componentes que hayan sido objeto de tráfico ilícito;
- Sin licencia o autorización de una autoridad competente del Estado parte en que se realice la fabricación o el ensamblaje;
- Sin marcar las armas pequeñas o las armas ligeras al momento de su fabricación de conformidad con la presente Convención;

h) **Tráfico ilícito:** la importación, exportación, adquisición, venta, entrega, transporte o transferencia de armas pequeñas y armas ligeras, sus piezas y componentes y sus municiones desde o a través del territorio de un Estado parte al de otro Estado parte si cualquiera de los Estados partes interesados no lo autoriza conforme a lo dispuesto en la presente Convención o si las armas y las municiones no han sido marcadas conforme a lo dispuesto en la presente Convención;

i) **Piezas y componentes que puedan servir para la fabricación, reparación y ensamblaje de armas pequeñas y armas ligeras y sus municiones:** todo elemento o elemento de repuesto específicamente concebido para un arma pequeña o un arma ligera e indispensable para su funcionamiento, incluidos el cañón, la caja o el cajón, el cerrojo o el tambor, el cierre o el bloqueo del cierre y todo dispositivo concebido o adaptado para disminuir el sonido causado por el disparo de un arma pequeña o un arma ligera, así como toda sustancia química que sirva de materia activa utilizada como agente propulsor a agente explosivo;

j) **Localización:** el seguimiento sistemático de las armas pequeñas y las armas ligeras ilícitas, sus municiones y todas las piezas y componentes que puedan servir para su fabricación y ensamblaje encontradas o confiscadas en el territorio de un Estado, desde el lugar de fabricación o importación, a lo largo de las líneas de abastecimiento hasta el punto en que se convirtieron en ilícitas;

k) **Intermediario:** la persona o entidad que actúa como intermediario que reúne a las partes interesadas y organiza o facilita una posible transacción de dichas armas a cambio de un beneficio, financiero o de otro tipo;

l) **Actividades de intermediación:** actividades que se pueden llevar a cabo en el país de nacionalidad, residencia o inscripción del intermediario en un registro; también se pueden llevar a cabo en otro país. Las armas pequeñas y ligeras no pasan forzosamente por el territorio del país en el que se llevan a cabo las actividades de intermediación y el intermediario no se convierte forzosamente en propietario de ellas;

m) **Actividades estrechamente asociadas a la intermediación:** actividades que no constituyen forzosamente intermediación en sí mismas y que pueden ser acometidas por los intermediarios como parte del proceso de componer un trato para obtener un beneficio. Entre estas actividades se pueden contar, por ejemplo, actuar como comerciantes o agentes de comercio de armas pequeñas y ligeras, prestar asistencia técnica, servicios de capacitación, transporte, expedición de carga, almacenamiento, financieros, de seguros y otros servicios;

n) **Grupo armado no estatal:** grupo que tiene la posibilidad de emplear armas en el contexto del uso de la fuerza para el logro de objetivos políticos, ideológicos o económicos, que no pertenece a las estructuras militares oficiales de

un Estado, de una alianza de Estados o de una organización intergubernamental y que no está bajo el control del Estado en que opera;

o) **Organización de la sociedad civil:** toda organización no estatal registrada ante las autoridades competentes, dotada de una estructura oficial y que opera en la esfera social de manera voluntaria, apolítica y sin fines de lucro;

p) **Marcación:** inscripción en un arma o una munición que permite su identificación con arreglo a la presente Convención;

q) **África central:** espacio geográfico que abarca los 11 Estados miembros del Comité Consultivo Permanente de las Naciones Unidas encargado de las cuestiones de seguridad en África Central: República de Angola, República de Burundi, República del Camerún, República del Chad, República del Congo, República Gabonesa, República de Guinea Ecuatorial, República Centroafricana, República Democrática del Congo, República de Rwanda, y República de Santo Tomé y Príncipe;

r) **Certificado de usuario final:** documento que se utiliza para conocer, controlar y certificar el usuario final y la utilización final antes de que las autoridades competentes expidan la licencia de importación o exportación;

s) **Certificado de visitante:** documento que autoriza temporalmente a un visitante, durante su estadía en un Estado parte en la presente Convención, a ingresar o llevar en tránsito y, según los casos, utilizar sus armas a los fines determinados por las autoridades nacionales competentes;

t) **Destrucción:** proceso de conversión definitiva de un arma, una munición o un explosivo a un estado inerte que no le permite funcionar de la manera concebida;

u) **Existencias nacionales:** la totalidad de las armas pequeñas y las armas ligeras, sus municiones y todas sus piezas y componentes que puedan servir para su fabricación, reparación y ensamblaje en poder de un país, especialmente las que están en poder de las fuerzas armadas y de seguridad y de las empresas de fabricación que trabajan por cuenta del Estado;

v) **Gestión de las existencias nacionales:** procedimientos y actividades relacionados con la seguridad del almacenamiento, transporte, utilización, compatibilidad y registro de las armas pequeñas y las armas ligeras, sus municiones y todas sus piezas y componentes que puedan servir para su fabricación, reparación y ensamblaje.

CAPÍTULO II: TRANSFERENCIA

ARTÍCULO 3: AUTORIZACIÓN DE TRANSFERENCIA A UN ESTADO

1. Los Estados partes pueden autorizar la transferencia a otro Estado de armas pequeñas y armas ligeras, sus municiones y todas sus piezas y componentes que puedan servir para su fabricación, reparación y ensamblaje desde, a través de o hacia sus territorios respectivos.
2. Los Estados partes no autorizarán la transferencia a menos que esté justificada por necesidades de:
 - a) Mantenimiento del orden o defensa y seguridad nacionales;
 - b) Participación en operaciones de paz realizadas bajo los auspicios de las Naciones Unidas, la Unión Africana, la Comunidad Económica de los Estados de África Central u otras organizaciones regionales o subregionales de que sea miembro el Estado parte del caso.

ARTÍCULO 4: PROHIBICIÓN DE TRANSFERENCIA A GRUPOS ARMADOS NO ESTATALES

Los Estados partes prohibirán toda transferencia de armas pequeñas y armas ligeras, sus municiones y todas sus piezas y componentes que puedan servir para su fabricación, reparación y ensamblaje desde, a través de o hacia sus territorios respectivos, a grupos armados no estatales.

ARTÍCULO 5: PROCEDIMIENTOS Y CONDICIONES PARA LA EXPEDICIÓN DE AUTORIZACIONES DE TRANSFERENCIA

1. Los Estados partes elaborarán y mantendrán a nivel nacional un sistema de autorización de transferencias de armas pequeñas y armas ligeras, sus municiones y todas sus piezas y componentes que puedan servir para su fabricación, reparación y ensamblaje desde, a través de o hacia sus territorios respectivos.
2. Los Estados partes designarán el órgano nacional con competencia interna encargado de las cuestiones relativas a la expedición de autorizaciones de transferencia, tanto a instituciones públicas como a agentes privados calificados, de conformidad con las leyes y reglamentos nacionales en vigor.
3. Los Estados partes dispondrán que toda solicitud de autorización de transferencia proveniente de instituciones públicas o de personas privadas se dirija al órgano nacional competente y que en la solicitud deberá figurar, como mínimo, la información siguiente:

- a) Cantidad, naturaleza y tipo del arma, incluida toda la información relativa a la marcación, con arreglo a la presente Convención;
- b) Nombre, domicilio y contactos del proveedor y su representante;
- c) Nombre, domicilio y contactos de las empresas y personas que participen en la transacción, incluidos los intermediarios;
- d) Número y período de los envíos, itinerarios, lugares de tránsito, tipo de transporte utilizado, empresas participantes en la importación, agentes de tránsito y la información pertinente sobre las condiciones de almacenamiento;
- e) Certificado de usuario final;
- f) Descripción de la utilización final, que deberá hacerse para las armas pequeñas y armas ligeras, sus municiones y todas sus piezas y componentes que puedan servir para su fabricación, reparación y ensamblaje;
- g) Designación del lugar de embarque y desembarque.

4. En la autorización de transferencia, los Estados partes incluirán como mínimo los elementos siguientes:

- a) Lugar y fecha de la autorización;
- b) Fecha de vencimiento de la autorización;
- c) País de exportación, importación, trasbordo o tránsito;
- d) Nombre y domicilio completos y actualizados del usuario final y del intermediario;
- e) Cantidad, naturaleza y tipo de las armas del caso;
- f) Nombre y domicilio completos y actualizados del solicitante, y su firma;
- g) Modalidades prácticas del transporte, domicilio completo del transportista y fechas del transporte;
- h) Nombre, domicilio completo y actualizado de la autoridad competente que expide la autorización, y su firma.

5. Sin perjuicio de lo dispuesto en el artículo 3 y las leyes y reglamentos nacionales en vigor, los Estados partes dispondrán que el órgano nacional

competente no expedirá una autorización de transferencia en cualquiera de los supuestos siguientes:

a) Las armas pequeñas y armas ligeras, sus municiones y todas sus piezas y componentes que puedan servir para su fabricación, reparación y ensamblaje pudieran desviarse en el Estado de tránsito o importación para un uso o usuarios no autorizados o hacia el comercio ilícito, o para su reexportación;

b) Las armas pequeñas y armas ligeras, sus municiones y todas sus piezas y componentes que puedan servir para su fabricación, reparación y ensamblaje utilizadas o que puedan ser utilizadas para cometer violaciones del derecho internacional relacionadas con los derechos humanos o el derecho internacional humanitario, para cometer crímenes de guerra, genocidio o crímenes de lesa humanidad, o con fines de terrorismo;

c) La transferencia de las armas pequeñas y armas ligeras, sus municiones y todas sus piezas y componentes que puedan servir para su fabricación, reparación y ensamblaje pueda constituir o constituya una violación de un embargo internacional de armas;

d) En una transferencia anterior el solicitante ha violado la letra y el espíritu de los textos nacionales en vigor que regulan la transferencia, así como las disposiciones de la presente Convención.

6. Los Estados partes adoptarán las medidas necesarias para armonizar a nivel subregional los procedimientos administrativos y los documentos justificativos de las autorizaciones de transferencia de armas pequeñas y armas ligeras, sus municiones y todas sus piezas y componentes que puedan servir para su fabricación, reparación y ensamblaje.

ARTÍCULO 6: CERTIFICADO DE USUARIO FINAL

1. Los Estados partes establecerán un certificado de usuario final y adoptarán los procedimientos administrativos y los documentos justificativos para la obtención del certificado. El certificado se emitirá para cada importación y estará sujeto a la obtención por el solicitante de una autorización de importación expedida por las autoridades competentes.

2. Los Estados partes armonizarán a nivel subregional el contenido de los certificados de usuario final.

CAPÍTULO III: TENENCIA POR CIVILES

ARTÍCULO 7: PROHIBICIÓN DE LA TENENCIA POR CIVILES DE ARMAS LIGERAS

1. Los Estados partes promulgarán normas, con arreglo a las leyes y reglamentos en vigor, de prohibición en sus territorios respectivos, por civiles, de la tenencia, la portación, el uso y el comercio de armas ligeras.
2. Los Estados partes promulgarán leyes y reglamentos nacionales a fin de sancionar la tenencia por civiles de armas ligeras.

ARTÍCULO 8: AUTORIZACIÓN DE LA TENENCIA POR CIVILES DE ARMAS PEQUEÑAS

1. Los Estados partes determinarán, con arreglo a las leyes y reglamentos en vigor, las condiciones de autorización para la tenencia, la portación, el uso y el comercio por civiles de armas pequeñas, con exclusión de aquellas de características militares comprobadas, especialmente metralletas, fusiles de asalto y ametralladoras ligeras.
2. Los Estados partes definirán los procedimientos administrativos aplicables a las solicitudes y a la expedición de licencias de tenencia, portación, uso y comercio de armas pequeñas por civiles. Se expedirá una licencia para cada arma pequeña en poder de un civil.
3. Los Estados sólo expedirán una licencia a los civiles que cumplan como mínimo las condiciones siguientes:
 - a) Sean mayores de edad con arreglo a la legislación nacional;
 - b) Carezcan de antecedentes penales y se haya investigado su moralidad;
 - c) No estén procesados penalmente y no pertenezcan a una pandilla o a un grupo de delincuentes;
 - d) Aduzcan una razón válida que justifique la necesidad de tener, portar, utilizar o comerciar armas pequeñas;
 - e) Demuestren conocimientos sobre la legislación relativa a las armas pequeñas;
 - f) Aporten pruebas de que el arma pequeña será almacenada en un entorno de seguridad y separada de sus municiones;

g) Carezcan de todo tipo de antecedentes de violencia doméstica o psiquiátricos;

h) Indiquen el domicilio real, completo y actualizado.

4. Los Estados partes determinarán el número máximo de armas pequeñas que una misma persona podrá tener en su poder.

5. Los Estados partes fijarán un plazo mínimo de 30 días y todo plazo complementario que consideren adecuado antes de expedir una licencia de tenencia; el plazo deberá permitir a las autoridades competentes realizar todas las verificaciones necesarias.

6. Las licencias expedidas a civiles para la tenencia de armas pequeñas tendrá necesariamente un plazo de vencimiento, que no será superior a cinco años. Una vez vencida la licencia, las solicitudes de renovación serán sometidas a un examen completo de las condiciones citadas en el párrafo 3 del presente artículo.

7. Las personas que deseen entregar sus armas deberán depositarlas voluntariamente, contra recibo, en los arsenales de la administración competente o en el puesto de policía o gendarmería más cercano a su domicilio. Las armas así entregadas voluntariamente pasarán a ser de propiedad del Estado y, si procede, se trasladarán a los arsenales para su destrucción.

8. Los Estados partes promulgarán leyes y reglamentos para prohibir estrictamente la portación de armas pequeñas por civiles en lugares públicos.

ARTÍCULO 9: MEDIDAS DE CONTROL DE LA TENENCIA DE ARMAS PEQUEÑAS POR CIVILES

1. Los Estados partes definirán por ley o reglamento las medidas y los procedimientos administrativos nacionales relativos a la expedición o al retiro de licencias de tenencia de armas pequeñas.

2. Los Estados partes revisarán, actualizarán y armonizarán las medidas y los procedimientos administrativos nacionales relativos a la expedición o al retiro de licencias de tenencia de armas pequeñas.

3. Los Estados partes promulgarán normas y estándares para la buena conservación de las existencias de armas y municiones en poder de civiles, en particular los fabricantes y vendedores.

4. Los Estados partes definirán por ley o reglamento las sanciones, incluidas civiles y penales, relativas a las infracciones en la tenencia de armas pequeñas por civiles.

5. Los Estados partes registrarán a los propietarios y comerciantes de armas pequeñas que se encuentren en sus territorios respectivos y mantendrán la correspondiente base de datos electrónica nacional.

6. Los Estados partes mantendrán un sistema subregional común de verificación de la validez de las licencias expedidas a nivel nacional, para la tenencia, la portación, el uso y el comercio de armas pequeñas por civiles. Con tal fin, establecerán una base de datos electrónica de las licencias, a la que tendrán acceso los servicios competentes de todos los Estados partes.

ARTÍCULO 10: CERTIFICADO DE VISITANTE

1. Los Estados partes someterán la importación a sus territorios respectivos, o al tránsito temporal por ellos, de armas pequeñas y sus municiones en poder de civiles a quienes no se haya expedido una autorización de tenencia de armas pequeñas válida para el Estado en cuestión a la obtención de un certificado de visitante que autorice la importación temporaria mientras dure la estadía o el tránsito temporario.

2. Los Estados partes designarán el órgano nacional competente encargado de las cuestiones relativas a la expedición de certificados de visitante.

3. Los Estados partes dispondrán que los certificados de visitante deberán incluir, como mínimo, toda la información siguiente: número de armas, pruebas del derecho de propiedad sobre las armas del caso, así como sus características técnicas, incluidos los elementos de marcación de las armas del caso que permitan establecer su licitud respecto de las leyes nacionales y las disposiciones de la presente Convención.

4. Los Estados partes definirán el número máximo de armas pequeñas a las que se podrá expedir un certificado de visitante y la duración máxima de la importación temporal. Determinarán la duración de la validez y el número de certificados que se podrán expedir por año a cada visitante.

5. Toda arma en poder de un visitante deberá contar con su propio certificado. Todas las armas del caso deberán estar marcadas con arreglo a las disposiciones de la presente Convención.

6. Los Estados partes se comprometen a armonizar los procedimientos de expedición de certificados de visitante y a preparar y publicar un informe anual sobre los certificados de visitante expedidos y denegados.

CAPÍTULO IV: FABRICACIÓN, DISTRIBUCIÓN Y REPARACIÓN

ARTÍCULO 11: AUTORIZACIÓN DE FABRICACIÓN, DISTRIBUCIÓN Y REPARACIÓN

1. La fabricación industrial y artesanal de armas pequeñas y armas ligeras, sus municiones y todas sus piezas y componentes que puedan servir para su fabricación, reparación y ensamblaje estará sujeta a la obtención de una licencia y al control estricto de los Estados partes en los territorios en que se ejerzan esas actividades.
2. Los Estados partes definirán por ley o reglamento las normas y procedimientos aplicables a la fabricación industrial y artesanal, así como a la distribución de armas pequeñas y armas ligeras, sus municiones y todas sus piezas y componentes que puedan servir para su fabricación, reparación y ensamblaje. Se comprometen a adoptar políticas y estrategias de reducción y/o limitación de la fabricación local de armas pequeñas y armas ligeras y sus municiones.
3. Los Estados partes dispondrán que las actividades de fabricación, distribución y reparación de armas pequeñas y armas ligeras, sus municiones y todas sus piezas y componentes que puedan servir para su fabricación, reparación y ensamblaje que se realicen sin licencia serán ilícitas y expondrán a sus autores a sanciones, incluidas sanciones penales.
4. Los Estados se comprometen a definir en su legislación nacional respectiva las condiciones en que se expedirán a personas jurídicas licencias de fabricación, distribución y reparación de armas pequeñas y armas ligeras.
5. Los Estados sólo expedirán una licencia de fabricación, distribución y reparación a las personas que cumplan como mínimo las condiciones siguientes:
 - a) Sean mayores de edad con arreglo a la legislación nacional;
 - b) Carezcan de antecedentes penales y se haya investigado su moralidad;
 - c) Demuestren conocimientos sobre la legislación relativa a las armas pequeñas y las armas ligeras;
 - d) Aporten pruebas de que las armas y municiones han sido fabricadas, distribuidas o reparadas con arreglo a las normas y los procedimientos de seguridad que corresponda, establecidos por las leyes y los reglamentos en vigor;
 - e) Carezcan de todo tipo de antecedentes de violencia doméstica o psiquiátricos y no hayan sido condenados por delitos cometidos con un arma pequeña o un arma ligera, o por violación de las disposiciones jurídicas relativas a la portación de armas pequeñas por civiles.

6. Los Estados partes se asegurarán de que las licencias se expidan por un plazo determinado no mayor de cinco años, después del cual todo titular de una licencia deberá presentar una solicitud de renovación ante las autoridades nacionales competentes.

ARTÍCULO 12: MEDIDAS DE CONTROL PARA LA FABRICACIÓN, DISTRIBUCIÓN Y REPARACIÓN Y FACULTADES DE EJECUCIÓN

1. Los Estados partes dispondrán que los fabricantes, distribuidores y encargados de la reparación aporten a las autoridades competentes la información relativa a la ejecución de las normas y procedimientos en vigor respecto del registro, el almacenamiento y la gestión de las armas y municiones.

2. Los Estados partes dispondrán que todas las armas pequeñas y armas ligeras fabricadas, al igual que las municiones, sean marcadas al momento de la fabricación con arreglo a las disposiciones de la presente Convención.

3. Los Estados partes promulgarán normas y estándares para la buena conservación de las existencias de armas y municiones fabricadas y almacenadas, con miras a garantizar la seguridad, y velarán por que sean respetados por los fabricantes, distribuidores y encargados de la reparación debidamente autorizados.

4. Los Estados partes se comprometen a controlar e inspeccionar a los fabricantes, distribuidores y encargados de la reparación con miras a asegurar que se respeten las leyes y reglamentos en vigor.

5. Los Estados partes ejercerán las facultades de ejecución que corresponda en virtud de su legislación nacional y cumplirán las obligaciones internacionales que les incumban, a fin de asegurar que quienes no se ajusten a las leyes y reglamentos que rigen las actividades de los fabricantes, distribuidores y encargados de la reparación de armas pequeñas y ligeras y sus municiones sean objeto de sanciones, incluida la revocación de la licencia y/o el decomiso de las existencias.

6. Los Estados partes se asegurarán de que todo titular de una licencia de fabricación, distribución o reparación cuente con una base de datos electrónica y registros impresos que permitan a las autoridades competentes controlar su actividad.

CAPÍTULO V: MECANISMOS OPERACIONALES

ARTÍCULO 13: INTERMEDIACIÓN

1. Los Estados partes registrarán a las personas físicas privadas y a las empresas establecidas o que operen en su territorios respectivos como intermediarios de armas pequeñas y armas ligeras, sus municiones y todas sus piezas y componentes que

puedan servir para su fabricación, reparación y ensamblaje, cualquiera sea su nacionalidad.

2. Los Estados partes también dispondrán que los intermediarios estén obligados a registrarse en sus países de origen y en el país de su domicilio.

3. Los Estados partes se comprometen a promulgar leyes y reglamentos que limiten el número máximo de intermediarios o de empresas de intermediación de armas establecidos o que operen en sus territorios respectivos.

4. Sin perjuicio de las disposiciones que figuran en el párrafo 1 del presente artículo, también deberán registrarse los agentes financieros y agentes de transporte de armas pequeñas y armas ligeras, sus municiones y todas sus piezas y componentes que puedan servir para su fabricación, reparación y ensamblaje establecidos o que operen dentro o fuera del territorio de cada Estado parte.

5. Los Estados partes dispondrán que los agentes financieros y agentes de transporte de armas pequeñas y armas ligeras, sus municiones y todas sus piezas y componentes que puedan servir para su fabricación, reparación y ensamblaje realicen las transacciones financieras para las operaciones correspondientes por conducto de cuentas bancarias que puedan ser localizadas por las autoridades nacionales competentes.

6. Los intermediarios, incluidos los agentes financieros y agentes de transporte, que no se registren ante las autoridades nacionales competentes serán considerados ilegales.

7. Los Estados partes exigirán a todos los intermediarios, incluidos los agentes financieros y agentes de transporte, regularmente registrados ante las autoridades nacionales competentes, que obtengan una licencia en su país de origen o en su país de residencia para cada transacción individual en que participen, independientemente del territorio en que se efectúen los arreglos relativos a la transacción.

8. Los Estados partes adoptarán medidas legislativas y reglamentarias para tipificar y sancionar como delito penal la intermediación ilícita de armas pequeñas y armas ligeras, sus municiones y todas sus piezas y componentes que puedan servir para su fabricación, reparación y ensamblaje.

ARTÍCULO 14: MARCACIÓN Y LOCALIZACIÓN

1. Los Estados partes adoptarán las disposiciones legislativas y reglamentarias necesarias para que todas las armas pequeñas y ligeras, sus municiones y todas sus piezas y componentes que puedan servir para su fabricación, reparación y

ensamblaje presentes en sus territorios respectivos cuenten con una marcación básica única y específica insertada al momento de su fabricación o importación.

2. Todas las armas pequeñas y las armas ligeras y todas las municiones que no estén marcadas con arreglo a lo dispuesto en la presente Convención serán consideradas ilícitas. Las armas y municiones que no estén marcadas para poder ser utilizadas en las condiciones establecidas por las leyes y reglamentos nacionales y en la presente Convención, deberán ser debidamente catalogadas y destruidas.

3. La marcación se hará en lenguaje alfanumérico y deberá ser legible al ojo desnudo. Se aplicará a un número máximo de piezas del arma, pero obligatoriamente deberá figurar en el cañón, la caja y, especialmente, la culata.

4. La marcación de las municiones deberá figurar con carácter prioritario en la vaina que contenga la pólvora o el líquido de la munición o explosivo.

5. Con arreglo a la presente Convención, la marcación de las armas incluirá, como mínimo, las indicaciones siguientes:

- a) Número de serie único del arma;
- b) Identificación del fabricante;
- c) Identificación del país de fabricación;
- d) Identificación del año de fabricación;
- e) Calibre;
- f) Departamento ministerial u órgano estatal con jurisdicción respecto del arma.

6. Los países importadores deberán marcar las armas y consignar el año de importación.

7. Sin perjuicio de las disposiciones del párrafo 2 del presente artículo y para hacer más eficaz la marcación y la localización de las armas fabricadas y/o importadas, también se aplicará la llamada marcación de “seguridad”. Ésta se efectuará en piezas de difícil acceso después de la fabricación, a fin de permitir la identificación del arma en los casos en que las marcas convencionales hayan sido borradas o falsificadas.

8. La marcación de “seguridad” incluirá las indicaciones escritas en el párrafo 5 del presente artículo.

9. La marcación de las municiones comprenderá:
- a) Número de lote único;
 - b) Identificación del fabricante;
 - c) Identificación del país y año de fabricación;
 - d) Identificación del comprador de las municiones, así como identificación del país de destino, si se conocieran esos datos al momento de la fabricación.
10. Los Estados partes adoptarán un mecanismo de localización y podrán presentar una solicitud de localización al Secretario General de la CEEAC, a todas las demás organizaciones a que pertenezcan o a otro Estado respecto de las armas pequeñas y las armas ligeras, sus municiones y todas las piezas y componentes que puedan servir para su fabricación y ensamblaje que se encuentren en sus jurisdicciones territoriales respectivas y que consideren ilícitas.
11. Los Estados partes velarán por que sus oficinas nacionales centrales de INTERPOL sean plenamente operacionales, incluso para solicitar la asistencia de la oficina internacional de la INTERPOL en cuestiones de localización de armas pequeñas y ligeras, sus municiones y todas las piezas y componentes que puedan servir para su fabricación y ensamblaje.

ARTÍCULO 15: REGISTRO, RECOGIDA Y DESTRUCCIÓN

1. Los Estados partes efectuarán visitas semestrales de evaluación e inventario de las existencias y para observar las condiciones de almacenamiento de las armas pequeñas y las armas ligeras, sus municiones y todas las piezas y componentes que puedan servir para su fabricación y ensamblaje en poder de las fuerzas armadas y de seguridad y demás entidades autorizadas.
2. Los Estados partes recogerán, se incautarán y registrarán las armas pequeñas y las armas ligeras, sus municiones y todas las piezas y componentes que puedan servir para su fabricación y ensamblaje excedentes, obsoletas o ilícitas.
3. Los Estados partes destruirán sistemáticamente las armas pequeñas y las armas ligeras, sus municiones y todas las piezas y componentes que puedan servir para su fabricación y ensamblaje excedentes, obsoletas o ilícitas y comunicarán la información a la base de datos subregional establecida por el Secretario General de la CEEAC.
4. Los Estados partes conservarán en la base de datos electrónica nacional durante por lo menos 30 años la información relativa a la destrucción de las armas

pequeñas y las armas ligeras, sus municiones y todas las piezas y componentes que puedan servir para su fabricación y ensamblaje excedentes, obsoletas o ilícitas.

5. Los Estados partes adoptarán las técnicas de destrucción más eficaces con arreglo a las normas internacionales en vigor.

6. Los Estados partes realizarán operaciones conjuntas para localizar, incautarse y destruir los depósitos ilícitos de armas pequeñas y armas ligeras, sus municiones y todas las piezas y componentes que puedan servir para su fabricación y ensamblaje.

ARTÍCULO 16: GESTIÓN Y SEGURIDAD DE LAS EXISTENCIAS

1. Los Estados partes mantendrán en todo momento la seguridad de los depósitos y la buena gestión de las existencias de armas pequeñas y armas ligeras, sus municiones y todas las piezas y componentes que puedan servir para su fabricación y ensamblaje. A tal efecto, definirán y armonizarán las medidas y los procedimientos administrativos necesarios para la gestión, la seguridad y el almacenaje de las existencias.

2. Las medidas y los procedimientos administrativos previstos en el párrafo 1 del presente artículo tendrán especialmente en cuenta la determinación de los sitios adecuados para el almacenaje, la puesta en práctica de medidas de seguridad física, la definición de los procedimientos de inventario y de mantenimiento de los registros, el refuerzo de la capacidad del personal encargado de los almacenes y la determinación de los medios para garantizar la seguridad después de la fabricación y el transporte.

3. Los Estados partes harán inventarios de las armas pequeñas y armas ligeras, sus municiones y todas las piezas y componentes que puedan servir para su fabricación y ensamblaje en poder de las fuerzas armadas y de seguridad y de todo otro órgano competente del Estado.

4. Los Estados partes adoptarán las medidas y los procedimientos administrativos necesarios para reforzar la capacidad de gestión y seguridad de los depósitos de armas pequeñas y armas ligeras, sus municiones y todas las piezas y componentes que puedan servir para su fabricación y ensamblaje pertenecientes a las fuerzas armadas y de seguridad y a todo órgano competente del Estado.

ARTÍCULO 17: CONTROL FRONTERIZO

1. Los Estados partes se comprometen a adoptar las medidas legislativas y reglamentarias que corresponda para mejorar el control fronterizo con miras a poner fin, en África central, al tráfico ilícito de armas pequeñas y armas ligeras, sus

municiones y todas las piezas y componentes que puedan servir para su fabricación y ensamblaje.

2. Los Estados partes establecerán administraciones aduaneras plenamente operacionales que cooperarán con la Organización Mundial de Aduanas y la INTERPOL, incluso para solicitar su asistencia para controlar eficazmente las armas pequeñas y las armas ligeras y sus municiones en los puntos fronterizos de ingreso.

3. Los Estados partes convienen en someter las armas pequeñas y armas ligeras, sus municiones y todas las piezas y componentes que puedan servir para su fabricación y ensamblaje a los controles fronterizos y a los tributos en vigor a nivel nacional.

4. Los Estados partes se comprometen a fomentar y reforzar la cooperación fronteriza y, especialmente, a organizar operaciones y patrullajes transfronterizos conjuntos y mixtos a fin de controlar mejor la circulación de armas pequeñas y armas ligeras, sus municiones y todas las piezas y componentes que puedan servir para su fabricación y ensamblaje.

5. Los Estados partes se comprometen a reforzar los controles fronterizos, incluso mediante la creación de puestos fronterizos móviles dotados de materiales técnicos no intrusivos y mediante la puesta en práctica de un mecanismo de cooperación y un sistema de intercambio de información entre países limítrofes, con arreglo a las disposiciones de la presente Convención.

ARTÍCULO 18: PUNTOS DE INGRESO DE ARMAS PEQUEÑAS Y ARMAS LIGERAS

1. Sin perjuicio de las demás medidas que puedan adoptar en materia de control fronterizo, los Estados partes determinarán en sus territorios respectivos, y se encargarán de asegurarlos, los medios de transporte para la exportación e importación, al igual que un número preciso y limitado de puntos de ingreso para las armas pequeñas y armas ligeras, sus municiones y todas las piezas y componentes que puedan servir para su fabricación y ensamblaje.

2. Los Estados partes determinarán la precedencia de los servicios competentes respecto de los controles que se hagan en las fronteras respecto de las armas pequeñas y armas ligeras, sus municiones y todas las piezas y componentes que puedan servir para su fabricación y ensamblaje.

3. Los Estados partes designarán otros órganos competentes que podrán prestar apoyo a los servicios aduaneros en el control de las armas pequeñas y las armas ligeras y sus municiones en los puntos fronterizos de ingreso.

4. Los Estados partes dispondrán que considerarán ilícitas las armas pequeñas y armas ligeras, sus municiones y todas las piezas y componentes que puedan servir para su fabricación y ensamblaje que no pasen por los puntos de ingreso oficiales.

5. Los Estados partes adoptarán las medidas necesarias para efectuar controles periódicos en los puntos de ingreso oficiales determinados por las autoridades competentes en el conjunto de sus territorios respectivos.

ARTÍCULO 19: PROGRAMAS DE EDUCACIÓN Y CONCIENCIACIÓN

1. Los Estados partes se comprometen a elaborar programas de educación y concienciación pública y comunitaria a nivel local, nacional y regional a fin de promover la participación del público y las comunidades y respaldar las actividades de lucha contra el comercio y el tráfico ilícitos de armas pequeñas y armas ligeras, sus municiones y todas las piezas y componentes que puedan servir para su fabricación y ensamblaje.

2. Los programas de educación y concienciación tendrán como objetivo promover una cultura de paz y procurar la participación de todos los sectores de la sociedad, especialmente las organizaciones de la sociedad civil.

CAPÍTULO VI: TRANSPARENCIA E INTERCAMBIO DE INFORMACIÓN

ARTÍCULO 20: BASE DE DATOS ELECTRÓNICA NACIONAL

1. Los Estados partes establecerán y mantendrán, a nivel nacional, una base de datos electrónica y centralizada de las armas pequeñas y armas ligeras, sus municiones y todas las piezas y componentes que puedan servir para su fabricación y ensamblaje.

2. Los datos se conservarán en las bases de datos nacionales durante por lo menos 30 años, incluidos los procedimientos de marcación, así como todos los demás datos pertinentes y correspondientes.

3. Todos los datos incluidos en las bases de datos electrónica nacionales también deberán conservarse en cada Estado parte en copias impresas en un registro nacional centralizado.

4. En la base de datos se incorporará la información siguiente:

a) Tipo o modelo, calibre y cantidad de armas pequeñas y armas ligeras, sus municiones y todas las piezas y componentes que puedan servir para su

fabricación y ensamblaje que se encuentren en el territorio nacional de cada Estado parte, incluidas las fabricadas localmente;

b) Contenido de la marcación, según se indica en la presente Convención;

c) Nombre y domicilio del antiguo y del nuevo propietario de las armas pequeñas y armas ligeras, sus municiones y todas las piezas y componentes que puedan servir para su fabricación y ensamblaje y, en su caso, de los propietarios sucesivos;

d) Fecha de registro de las armas pequeñas y armas ligeras, sus municiones y todas las piezas y componentes que puedan servir para su fabricación y ensamblaje;

e) Nombre y dirección del remitente, del posible intermediario, del destinatario y del usuario que figure en el certificado de usuario final;

f) Origen, puntos de partida, de posible tránsito y de ingreso, y destino, así como las referencias aduaneras y las fechas de partida, tránsito y entrega al usuario final;

g) Datos completos sobre las licencias de exportación, tránsito e importación (cantidades y lotes correspondientes a una misma licencia, así como la validez de la licencia);

h) Información completa sobre el transporte y el transportista o los transportes y los transportistas; el organismo o los organismos de control (a la partida, en el posible punto de tránsito y a la llegada);

i) Descripción de la naturaleza de la transacción (comercial o no comercial, privada o pública, transformación, reparación); en su caso, información completa sobre el asegurador y/o organismo financiero que interviene en la operación;

j) Información pertinente sobre los civiles propietarios de armas pequeñas, en particular: nombre, dirección, marcación del arma y licencias de tenencia;

k) Nombre y dirección completos y actualizados de todo fabricante artesanal o industrial, de todo distribuidor y de todo encargado de la reparación de armas pequeñas y armas ligeras, sus municiones y todas las piezas y componentes que puedan servir para su fabricación y ensamblaje.

ARTÍCULO 21: BASE DE DATOS ELECTRÓNICA SUBREGIONAL

1. Los Estados partes dispondrán que el Secretario General de la CEEAC establezca y mantenga, como medio de promoción y de fortalecimiento de la confianza, una base de datos electrónica subregional de las transferencias y de las armas pequeñas y armas ligeras, sus municiones y todas las piezas y componentes que puedan servir para su fabricación y ensamblaje.
2. La información se conservará en la base de datos subregional durante por lo menos 30 años, incluidos los procedimientos de marcación, así como todos los demás datos pertinentes y correspondientes.
3. El Secretario General de la CEEAC, en colaboración con los Estados partes, determinará las modalidades de establecimiento y gestión de la base de datos subregional, incluido el conjunto de cuestiones abarcadas.
4. Los Estados partes proporcionarán periódicamente al Secretario General de la CEEAC la información que deba incorporarse a la base de datos electrónica subregional, incluida la información relativa a los procedimientos de marcación, así como todos los demás datos pertinentes y correspondientes.
5. Los Estados partes presentarán al Secretario General de la CEEAC un informe anual sobre la gestión y el funcionamiento de sus bases de datos nacionales respectivas.
6. El Secretario General de la CEEAC preparará para los Estados partes un informe anual sobre la gestión y el funcionamiento de la base de datos subregional.
7. Todos los datos incluidos en la base de datos subregional también deberán ser conservados por el Secretario General de la CEEAC en forma impresa en un registro subregional.

ARTÍCULO 22: BASE DE DATOS ELECTRÓNICA SUBREGIONAL DE ARMAS PARA LAS OPERACIONES DE PAZ

1. Los Estados partes dispondrán que el Secretario General de la CEEAC establezca y mantenga una base de datos electrónica subregional de armas pequeñas y armas ligeras, sus municiones y todas las piezas y componentes que puedan servir para su fabricación y ensamblaje, con miras a asegurar el control de su circulación.
2. Los Estados partes dispondrán que los datos, incluidos los relativos a las armas y municiones recogidas después de las operaciones de desarme, desmovilización y reinserción, se conserven en la base de datos subregional de armas para las operaciones de paz durante por lo menos 30 años.

3. Los Estados partes dispondrán que el Secretario General de la CEEAC, en colaboración con los Estados partes, determine la modalidades de establecimiento y gestión de la base de datos subregional de armas para las operaciones de paz, incluido el conjunto de cuestiones abarcadas.

4. Los Estados partes aportarán al Secretario General de la CEEAC toda la información que deba incorporarse a la base de datos de armas para las operaciones de paz, incluidos los datos relativos a los procedimientos de marcación, así como todos los demás datos pertinentes y correspondientes.

5. Todos los datos incluidos en la base de datos subregional de armas para las operaciones de paz también deberán ser conservados por cada Estado parte en forma impresa en un registro nacional, y por el Secretario General de la CEEAC en forma impresa en un registro subregional.

ARTÍCULO 23: DIÁLOGO CON LOS FABRICANTES INTERNACIONALES Y LAS ORGANIZACIONES INTERNACIONALES

1. Los Estados partes dialogarán con los productores y proveedores internacionales de armas, así como con las organizaciones internacionales y regionales competentes, y podrán igualmente pedir al Secretario General de la CEEAC los datos pertinentes, incluidos los correspondientes a las operaciones de paz, con miras a intercambiar información y reforzar la aplicación de la presente Convención.

2. El Secretario General de la CEEAC también adoptará las disposiciones necesarias para asegurar el mantenimiento, el respeto y la adhesión de los fabricantes internacionales de armas al espíritu y letra de la presente Convención, incluso mediante la firma de memorandos de entendimiento y/o acuerdos marco de cooperación.

ARTÍCULO 24: FORTALECIMIENTO DE LA CONFIANZA

1. Con miras a fortalecer la confianza, los Estados partes establecerán un sistema de asistencia judicial y compartirán e intercambiarán mutuamente información, a través de los servicios de aduana, policía, aguas y bosques, gendarmería, guardias fronterizos o todo otro órgano competente del Estado.

2. La información que se intercambie podrá referirse a los grupos delictivos y a las fuentes de comercio ilícito de armas pequeñas y armas ligeras, sus municiones y todas las piezas y componentes que puedan servir para su fabricación y ensamblaje.

3. Los Estados partes también intercambiarán información sobre las fuentes y los itinerarios de aprovisionamiento, los Estados destinatarios, los modos de transporte y los posibles apoyos financieros que reciban los grupos previstos en el párrafo 2 del presente artículo.

4. Todos los Estados partes informarán a los demás de las condenas que se dicten en sus jurisdicciones respecto de las personas físicas o jurídicas implicadas en la fabricación, el comercio o el tráfico ilícitos. También se informará sobre las posibles operaciones de incautación y destrucción.

5. Sin perjuicio de otras medidas que puedan adoptar, los Estados partes intercambiarán además información relativa a:

a) Fabricación (sistemas y técnicas de marcación, fabricantes autorizados);

b) Transferencia (exportaciones destinadas a todo otro Estado y/o importaciones provenientes de todo otro Estado, tránsito, datos disponibles sobre la legislación nacional, prácticas y controles en vigor, vendedores e intermediarios autorizados);

c) Existencias (seguridad, destrucción, pérdidas, robos, incautaciones ilícitas).

6. El mecanismo de cooperación y el sistema de información deberán permitir, entre otras cosas, mejorar la capacidad de las fuerzas de seguridad y demás servicios de información, incluso mediante sesiones de capacitación sobre los procedimientos de investigación y las técnicas de aplicación de la ley relacionadas con la puesta en práctica de la presente Convención.

7. A fin de promover la transparencia, los Estados partes prepararán todos los años un informe nacional sobre los pedidos de autorización de transferencia y los certificados de usuario final aceptados o denegados por las autoridades nacionales competentes.

8. El informe anual de cada Estado parte deberá incluir, como mínimo, para cada autorización de transferencia denegada o aceptada, la información siguiente:

a) Tipo y número de armas pequeñas y armas ligeras, sus municiones y todas las piezas y componentes que puedan servir para su fabricación y ensamblaje;

b) Nombre y dirección completos y actualizados del solicitante;

c) Número y razones de la denegación o aceptación de la transferencia;

d) Actividades consentidas para respetar las disposiciones pertinentes de la presente Convención, incluso mediante la promulgación de leyes específicas.

9. Los Estados partes transmitirán el informe anual sobre las transferencias al Registro de Armas Convencionales de las Naciones Unidas y a la base de datos electrónica subregional de la CEEAC de armas pequeñas y armas ligeras, sus municiones y todas las piezas y componentes que puedan servir para su fabricación y ensamblaje.

10. Los Estados partes dispondrán que los pedidos de asistencia en materia de localización de armas pequeñas y armas ligeras, sus municiones y todas las piezas y componentes que puedan servir para su fabricación y ensamblaje incluyan información detallada, en especial:

a) Descripción de la naturaleza ilícita del arma pequeña y el arma ligera, incluida la justificación jurídica de esa calificación y las circunstancias en que se haya encontrado el arma en cuestión;

b) Identificación detallada del arma, especialmente marcación, modelo, calibre, número de serie, país de importación o fabricación y demás datos pertinentes;

c) Uso que deberá hacerse de la información solicitada;

d) Enumeración específica de la información que deberá proporcionar el Estado que reciba la solicitud de localización.

11. El Estado parte que reciba la solicitud de localización notificará la recepción dentro del mes de recibida y la examinará en consecuencia. Responderá formalmente a la solicitud hecha por otro Estado en el plazo máximo tres meses contados a partir de la fecha de recepción.

12. En la respuesta a una solicitud de localización, el Estado parte receptor proporcionará al Estado solicitante todos los datos disponibles y pertinentes.

13. Los Estados partes registrarán, en sus bases de datos nacionales respectivas, e intercambiarán la información sobre los fabricantes industriales y artesanales de armas pequeñas y armas ligeras, sus municiones y todas las piezas y componentes que puedan servir para su fabricación y ensamblaje.

CAPÍTULO VII: ARMONIZACIÓN DE LAS LEGISLACIONES NACIONALES

ARTÍCULO 25: APROBACIÓN Y ARMONIZACIÓN DE MEDIDAS LEGISLATIVAS

1. Los Estados partes se comprometen a revisar, actualizar y armonizar sus legislaciones nacionales respectivas para conformarlas a las disposiciones pertinentes de la presente Convención.
2. Los Estados partes adoptarán a nivel interno medidas legislativas y reglamentarias para reprimir las prácticas siguientes:
 - a) Tráfico ilícito de armas pequeñas y armas ligeras, sus municiones y todas las piezas y componentes que puedan servir para su fabricación y ensamblaje;
 - b) Fabricación ilícita de armas pequeñas y armas ligeras, sus municiones y todas las piezas y componentes que puedan servir para su fabricación;
 - c) Tenencia y utilización ilícitas de armas pequeñas y armas ligeras, sus municiones y todas las piezas y componentes que puedan servir para su fabricación y ensamblaje;
 - d) Falsificación o borradura ilícitas, y retiro o alteración ilícitos de las marcas de armas pequeñas y armas ligeras, sus municiones y todas las piezas y componentes que puedan servir para su fabricación y ensamblaje;
 - e) Toda otra actividad realizada en violación de las disposiciones de la presente Convención;
 - f) Toda otra actividad realizada en violación de un embargo de armas pequeñas y armas ligeras impuesto por las Naciones Unidas, la Unión Africana, la CEEAC o toda otra organización pertinente.
3. Los Estados partes dispondrán que el Secretario General de la CEEAC elabore, en un plazo razonable, una guía sobre la armonización de las medidas legislativas.

ARTÍCULO 26: LUCHA CONTRA LA CORRUPCIÓN Y OTRAS FORMAS DE DELINCUENCIA

Los Estados partes adoptarán medidas adecuadas para establecer o reforzar la cooperación entre los gobiernos interesados y las fuerzas de seguridad con miras a prevenir y combatir la corrupción, el blanqueo de dinero, el terrorismo y el tráfico de estupefacientes vinculados a la fabricación, el tráfico, el comercio, la tenencia y

la utilización ilícitos de armas pequeñas y armas ligeras, sus municiones y todas las piezas y componentes que puedan servir para su fabricación y ensamblaje.

CAPÍTULO VIII: ARREGLOS INSTITUCIONALES Y APLICACIÓN

ARTÍCULO 27: COORDINADORES NACIONALES

Todos los Estados partes nombrarán internamente un coordinador nacional sobre las armas pequeñas y las armas ligeras que también actuará como secretario permanente o presidente de la comisión nacional. Los coordinadores nacionales serán los principales interlocutores para, entre otras cosas, facilitar los intercambios con los asociados internos y externos de los Estados partes.

ARTÍCULO 28: COMISIONES NACIONALES

1. Todos los Estados partes establecerán una comisión nacional de lucha contra el comercio y el tráfico ilícito de armas pequeñas y armas ligeras, sus municiones y todas las piezas y componentes que puedan servir para su fabricación y ensamblaje, concebida como órgano de coordinación de las medidas adoptadas por el Estado en ese ámbito.
2. Las comisiones nacionales se establecerán con arreglo a los estándares internacionales en vigor.
3. Los Estados partes se comprometen, sobre la base de sus presupuestos anuales, a dotar a las comisiones nacionales con recursos humanos, materiales y financieros adecuados para garantizar su funcionamiento efectivo y eficaz. Los Estados consignarán a las comisiones nacionales una partida presupuestaria específica.
4. Los Estados partes dispondrán que el Secretario General de la CEEAC apoye el funcionamiento de las comisiones nacionales en el fortalecimiento de su capacidad financiera, técnica, institucional y operacional.

ARTÍCULO 29: SECRETARIO GENERAL DE LA CEEAC

1. Los Estados partes dispondrán que el Secretario General de la CEEAC asegure el seguimiento y la coordinación del conjunto de actividades a nivel subregional encaminadas a luchar contra el comercio y el tráfico ilícito de armas pequeñas y armas ligeras, sus municiones y todas las piezas y componentes que puedan servir para su fabricación y ensamblaje.
2. Los Estados partes adoptarán las medidas necesarias para dotar al Secretario General de la CEEAC con una capacidad institucional y operacional que se adecue a

las responsabilidades que le incumben respecto de la aplicación de la presente Convención.

3. Los Estados partes dispondrán que el Secretario General de la CEEAC se encargue, entre otras cosas, de las tareas siguientes:

a) Facilitar y alentar el establecimiento de una red de organizaciones de la sociedad civil;

b) Movilizar los recursos necesarios para la aplicación de la presente Convención;

c) Apoyar financiera y técnicamente a los poderes públicos y las organizaciones no gubernamentales;

d) Elaborar un informe anual y asegurar el seguimiento y la evaluación de la aplicación de la presente Convención.

ARTÍCULO 30: PLANES DE ACCIÓN NACIONALES

1. Los Estados partes se comprometen a elaborar planes de acción nacionales sobre las armas pequeñas y las armas ligeras, cuya puesta en práctica estará a cargo de las comisiones nacionales. Los planes de acción nacionales se elaborarán después de un proceso de reunión de información con la participación de todos los agentes nacionales pertinentes, incluidas las organizaciones de la sociedad civil, en especial las asociaciones de mujeres y de jóvenes, a quienes se considera los más vulnerables frente a los peligros vinculados a las armas pequeñas y las armas ligeras.

2. En la elaboración de los planes de acción nacionales se tendrán debidamente en cuenta los resultados de los estudios que las autoridades competentes realicen en cada Estado parte sobre las repercusiones de las armas pequeñas y las armas ligeras en las poblaciones y los Estados.

ARTÍCULO 31: PLAN DE ACCIÓN SUBREGIONAL

1. El Secretario General de la CEEAC elaborará un plan de acción que incluirá el conjunto de medidas y actividades que deberán adoptarse a nivel subregional para asegurar la aplicación de la presente Convención.

2. El plan de acción subregional deberá, además, prever la estrategia que habrá de ejecutar el Secretario General de la CEEAC para promover la firma y ratificación por los Estados de la presente Convención, al igual que su entrada en vigor.

ARTÍCULO 32: APOYO FINANCIERO

Los Estados partes se comprometen a contribuir financieramente a la aplicación de la presente Convención. También se comprometen a sostener la creación por el Secretario General de la CEEAC de un grupo de expertos encargados del seguimiento y la evaluación de la ejecución de las actividades.

ARTÍCULO 33: ASISTENCIA Y COOPERACIÓN

1. Los Estados partes se comprometen a promover la cooperación entre los Estados y entre los distintos órganos estatales competentes para la aplicación de la presente Convención.
2. Los Estados partes solicitarán al Secretario General de la CEEAC que les aporte toda la asistencia necesaria a fin de beneficiarse con el apoyo multiforme de asociados técnicos y financieros, especialmente en lo relativo al fortalecimiento de la capacidad de las fuerzas armadas y de seguridad, de los servicios encargados del control fronterizo y de todos los demás servicios dedicados a la lucha contra el tráfico y el comercio ilícito de armas pequeñas y armas ligeras, sus municiones y todas las piezas y componentes que puedan servir para su fabricación y ensamblaje.

ARTÍCULO 34: SEGUIMIENTO Y EVALUACIÓN

1. El grupo de expertos podrá investigar toda la información que considere útil para su labor en colaboración con los Estados partes y, especialmente, con el apoyo de los demás Estados Miembros de las Naciones Unidas, los Estados miembros del Acuerdo de Wassenaar de controles de la exportación de armas convencionales y mercancías y tecnologías de doble empleo, la Unión Europea y todo otro fabricante o proveedor de armas.
2. Todos los Estados partes prepararán y presentarán al Secretario General de la CEEAC un informe sobre las actividades realizadas para la aplicación de la presente Convención.
3. Un año después de la entrada en vigor de la presente Convención, el Secretario General de las Naciones Unidas convocará una Conferencia de los Estados Partes.
4. La primera Conferencia de los Estados Partes se encargará de examinar la aplicación de la presente Convención y se le podrán encomendar otros mandatos, según las decisiones que adopten los Estados partes. Las conferencias posteriores de los Estados partes se celebrarán cada dos años a partir de la fecha de la primera conferencia, a fin de examinar el estado de la aplicación de la presente Convención.

5. Cinco años después de la entrada en vigor de la presente Convención, el Secretario General de las Naciones Unidas convocará una conferencia de examen. También convocará otras conferencias de examen si uno o más Estados partes lo solicitaran.

6. Los temas que se analizarán en las conferencias de examen se debatirán y aprobarán en el marco del Comité Consultivo Permanente de las Naciones Unidas encargado de las cuestiones de seguridad en África Central. Las conferencias de examen se expedirán como mínimo respecto del estado de la aplicación de la presente Convención.

CAPÍTULO IX: DISPOSICIONES GENERALES Y FINALES

ARTÍCULO 35: FIRMA, RATIFICACIÓN, ACEPTACIÓN, APROBACIÓN Y ADHESIÓN

1. La presente Convención, aprobada en Kinshasa el 30 de abril de 2010, se abrirá a la firma de todos los Estados miembros de la CEEAC, de la República de Rwanda y de los Estados miembros del Comité Consultivo Permanente de las Naciones Unidas encargado de las cuestiones de seguridad en África Central, en Brazzaville el 19 de noviembre de 2010 y, posteriormente, en la Sede las Naciones Unidas en Nueva York, hasta su entrada en vigor.

2. Los instrumentos de ratificación, aceptación, aprobación o adhesión se depositarán ante el Secretario General de las Naciones Unidas.

3. Todo otro Estado interesado que no esté previsto en el párrafo 1 del artículo 35 podrá adherirse a la presente Convención, a reserva de una decisión favorable de la Conferencia de los Estados Partes.

ARTÍCULO 36: ENTRADA EN VIGOR

1. La presente Convención entrará en vigor 30 días después de la fecha de depósito del sexto instrumento de ratificación, aceptación, aprobación o adhesión.

2. Para todo Estado que deposite su instrumento de ratificación, aceptación, aprobación o adhesión después de la fecha de depósito del sexto instrumento de ratificación, aceptación, aprobación o adhesión, la Convención entrará en vigor 30 días después de la fecha del depósito de ese instrumento.

ARTÍCULO 37: ENMIENDAS

1. Todos los Estados partes podrán proponer enmiendas a la presente Convención en cualquier momento después de su entrada en vigor.

2. Toda propuesta de enmienda se comunicará al Secretario General de las Naciones Unidas, que la notificará a todos los Estados partes como mínimo 90 días antes de la apertura de la Conferencia de los Estados Partes.

3. Las enmiendas serán aprobadas por consenso en la Conferencia de los Estados Partes.

4. Las enmiendas entrarán en vigor, respecto de las partes que las hayan aceptado, 30 días después del depósito del sexto instrumento de aceptación de la enmienda ante el depositario. Posteriormente, entrarán en vigor respecto de una parte 30 días después del depósito del instrumento de aceptación de la enmienda ante el depositario.

ARTÍCULO 38: RESERVAS

Los artículos de la presente Convención no podrán ser objeto de reservas.

ARTÍCULO 39: DENUNCIA Y RETIRO

1. Todos los Estados partes, en ejercicio de su soberanía nacional, tendrán derecho a retirarse de la presente Convención.

2. El retiro será efectuado por el Estado parte mediante notificación por escrito que incluirá una exposición de los acontecimientos extraordinarios que hubieran comprometido sus intereses supremos, dirigida al Secretario General de Naciones Unidas, en su condición de depositario, quien la comunicará a los demás Estados partes.

3. El retiro sólo tendrá efecto 12 meses después de que el depositario haya recibido el instrumento de retiro.

4. El retiro no eximirá al Estado parte autor de las obligaciones que le imponga la Convención respecto de cualquier infracción ocurrida antes de la fecha en que entre en efecto la denuncia, de la misma manera que en modo alguno entrañará el examen de toda cuestión relativa a la interpretación o aplicación de la presente Convención.

ARTÍCULO 40: DEPOSITARIO E IDIOMAS

1. El Secretario General de las Naciones Unidas será el depositario de la presente Convención.

2. El original de la presente Convención, cuyos textos en español, francés e inglés son igualmente auténticos, se depositará en poder del depositario, el cual enviará copias certificadas conformes a todos los Estados.

ARTÍCULO 41: DISPOSICIONES ESPECIALES

1. Los compromisos dimanados de las disposiciones de la presente Convención no deberán interpretarse como en contradicción con el espíritu y la letra de las convenciones o acuerdos que vinculen a un Estado parte con un tercer estado, en tanto que esas convenciones y acuerdos no estén en contradicción ni con el espíritu ni con la letra de la presente Convención.

2. En caso de controversia entre dos o más Estados partes respecto de la interpretación o aplicación de la presente Convención, los Estados partes del caso celebrarán consultas con miras a una solución rápida de la controversia mediante negociaciones o cualquier otro medio pacífico a su elección, incluido el recurso a los buenos oficios del Secretario General de la CEEAC, el Secretario General de las Naciones Unidas o una conferencia extraordinaria de los Estados partes.

EN VISTA DE LO CUAL, nosotros, Jefes de Estado y de Gobierno de los Estados miembros de la CEEAC, de la República de Rwanda y de los Estados miembros del Comité Consultivo Permanente de las Naciones Unidas encargado de las cuestiones de seguridad en África Central,

Firmamos la presente Convención en tres (3) ejemplares originales en español, francés e inglés; los tres textos son igualmente auténticos.

HECHO en Kinshasa, el 30 de abril del 2010

República de Angola

República de Burundi

República del Camerún

República Centroafricana

República del Chad

República del Congo

República Democrática del Congo

República Gabonesa

República de Guinea Ecuatorial

República de Rwanda

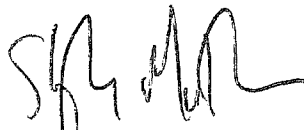
República Democrática de Santo Tomé y Príncipe

I hereby certify that the foregoing text is a true copy of the Central African Convention for the Control of Small Arms and Light Weapons, their Ammunition and all Parts and Components that can be used for their Manufacture, Repair and Assembly, done at Kinshasa on 30 April 2010, the original of which is deposited with the Secretary-General of the United Nations.

Je certifie que le texte qui précède est une copie conforme de la Convention de l'Afrique centrale pour le contrôle des armes légères et de petit calibre, de leurs munitions et de toutes pièces et composantes pouvant servir à leur fabrication, réparation et assemblage, fait à Kinshasa le 30 avril 2010, dont l'original se trouve déposé auprès du Secrétaire général des Nations Unies.

For the Assistant Secretary-General,
in charge of the Office of
Legal Affairs

Pour le Sous-Secrétaire général,
chargé du Bureau des
affaires juridiques



Stephen Mathias

United Nations
New York, 12 November 2010

Organisation des Nations Unies
New York, le 12 novembre 2010

Certified true copy (XXVI-7)
Copie certifiée conforme (XXVI-7)
April 2017/avril 2017